

RATIFIED MINUTES OF MEETING No.06/18 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 20.6.2017

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 06/18 of the Norms Committee (NC-I) for the licensing year 2017-2018 which was scheduled to be held on 20.6.2017 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, Udyog Bhavan .
2.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, Udyog Bhavan.
3	Sh. S.K.Panigrahi, E.O	404	23061562 Extn.265	DGFT, Udyog Bhavan

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	Case No.:50/23/80-ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00553/AM17/	RLA File :07/24/040/00084/AM13/	Lic.No/Date:0710088538 30.05.2012	Defer Date:1.08.2017
	Decision:-The Committee noted that the firm has not replied to the deficiency raised by MEIT letter dated 21.4.2017 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 01.8.2017.			

2	Case No.:2/3/80-ALC2/2017	Party Name: LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: approved
	HQ File :01/80/050/00002/AM18/	RLA File :05/23/040/00071/AM15/	Lic.No/Date:051038 7603 28.05.2014	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/47/2017-TSW/2 dated 20.6.2017 as under:- Taking clue from SION C-814, Advance Authorisation may be ratified as under:			

1. Quantities of import items at Sl. No. 1, 2, 3 & 5 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 4 may be allowed as 1.01 Kgs./Kg. content in the export products.
3. Quantity of import item at Sl. No. 6 may be allowed as 1.02 Kgs./Kg. content in the export products.
4. Quantity of import item at Sl. No. 7 may be allowed as 1.02 Kgs./Kg. content in the export products as claimed by the firm.

RA may take further necessary action accordingly

Case No.: 37/19/80- ALC2/2014	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Rejected
HQ File :01/80/050/00471/AM15/	RLA File :03/94/040/00449/AM15/	Lic.No/Date:0310788243 21.08.2014	
3 Decision: The Committee noted that the firm has not replied to post hearing submission letter sent to the firm on 24.10.2016 and 27.12.2016 through email and final reminder sent to them on 18.04.2017. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.			
RA may take further necessary action accordingly.			

Case No.: 6/22/80- ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
HQ File :01/80/050/00487/AM15/	RLA File :07/24/040/00209/AM15/	Lic.No/Date:0710106693 18.09.2014	Defer Date:1.08.2017
4 Decision: The Committee noted that the additional information provided by the firm on 28.02.2016 has been sent to MSME on 10.05.2016 for comments. It is decided to remind MSME to expedite their comments. Case is deferred to 1.08.2017.			

Case No.: 28/19/80- ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	Defer Date:1.08.2017
5 Decision: The Committee noted that DHI vide U.O. No. 3(04)/13-TSW(B) dated 13.4.2017 has stated that firm has not replied to points raised by their office letter dated 8.7.2015 and firm has submitted the same old copy of their letter again and again. Final reminder issued to the firm on 12.6.2017. Case is deferred to 01.8.2017.			

Case No.: 11/25/80- ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
HQ File :01/80/050/00611/AM15/	RLA File :07/24/040/00263/AM15/	Lic.No/Date:0710106920 10.11.2014	Defer Date:1.08.2017
6 Decision: The Committee noted the deficiency raised by DIPP vide UO No.12/36/2017-TSW/6 dated 16.05.2017 sent to the firm vide e mail dated 12.6.2017. Case is deferred to 01.8.2017.			

Case No.: 56/2/80- ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:6/80- ALC2/2017	Status: Deferred
7			

		20.06.2017	
HQ File :01/80/050/00059/AM17/	RLA File :08/24/040/00465/AM15/	Lic.No/Date:0810134835 17.03.2015	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. It is decided that MSME may be reminded to expedite their comments. Case is deferred to 01.8.2017.			

Case No.:78/6/83- ALC1/2015	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. It is decided that MSME may be reminded to expedite their comments. Case is deferred to 01.8.2017.			

Case No.:12/13/80- ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
HQ File :01/80/050/00262/AM16/	RLA File :05/24/040/00164/AM16/	Lic.No/Date:0510394802 03.07.2015	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 24.06.2016 for comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 01.8.2017.			

Case No.:3/10/80- ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
HQ File :01/80/050/00200/AM16/	RLA File :07/24/040/00119/AM16/	Lic.No/Date:0710108470 06.07.2015	Defer Date:1.08.2017
Decision: The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/10 dated 16/05/2017 sent to the firm on 12.6.2017. case is deferred to 01.8.2017.			

Case No.:31/13/80- ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
HQ File :01/80/050/00281/AM16/	RLA File :06/24/040/00016/AM16/	Lic.No/Date:0610038194 17.07.2015	Defer Date:1.08.2017
Decision: The Committee noted that the firm's reply dated 15.09.2016 has been sent to MSME (Chemical) on 30.09.2016 for comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 01.8.2017.			

Case No.:83/2/80- ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
HQ File :01/80/050/00086/AM17/	RLA File :07/24/040/00168/AM16/	Lic.No/Date:0710108626 19.08.2015	Defer Date:1.08.2017
Decision: The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/10 dated 16/05/2017 sent to the firm on 12.6.2017. Case is deferred to 01.8.2017.			

13	Case No.:1/16/80-ALC2/2015	Party Name: GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Defer Date:1.08.2017
Decision: The Committee noted that the firm's reply dated nil has been sent to MSME on 22.02.2016 for examination and comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 01.8.2017.				

14	Case No.:22/14/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00372/AM17/	RLA File :08/24/040/00146/AM16/	Lic.No/Date:0810136211 07.10.2015	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for examination and comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 01.8.2017.				

15	Case No.:79/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00082/AM17/	RLA File :07/24/040/00197/AM16/	Lic.No/Date:0710108868 12.10.2015	Defer Date:1.08.2017
Decision: The committee decided to call for the following information from the firm as per the deficiency raised by DIPP vide ID No.12/47/2017-TSW/15 dated 20.6.2017 as under:-				
- Information in respect of Sl. No. 3, 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise. - For net weight of components to be manufactured from import items at Sl. No. 1 to 99, details of components with net weights thereof may be indicated.				
Case is deferred to 01.8.2017..				

16	Case No.:80/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00083/AM17/	RLA File :07/24/040/00199/AM16/	Lic.No/Date:0710108867 12.10.2015	Defer Date:1.08.2017
Decision: The committee decided to call for the following information from the firm as per the deficiency raised by DIPP vide ID No.12/47/2017-TSW/16 dated 20.6.2017 as under:-				
- Information in respect of Sl. No. 3, 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise. - For net weight of components to be manufactured from import items at Sl. No. 1 to 60, 62 to 67, 75, 76 & 79 to 81, details of components with net weights thereof may be indicated.				
Case is deferred to 01.8.2017..				

17	Case No.:3/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00288/AM16/	RLA File :09/24/040/00399/AM16/	Lic.No/Date:0910062717 13.10.2015	Defer Date:1.08.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent				

to the firm on 22.03.2017 through e-mail and final reminder sent to the firm vide e mail on 12.6.2017. Case is deferred to 01.8.2017.

18	Case No.:5/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00290/AM16/	RLA File :09/24/040/00400/AM16/	Lic.No/Date:0910062719 13.10.2015	Defer Date:1.08.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and final reminder sent to the firm vide e mail on 12.6.2017. Case is deferred to 01.8.2017.				

19	Case No.:25/2/80-ALC2/2016	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00028/AM17/	RLA File :32/21/040/00079/AM16/	Lic.No/Date:3210077724 19.10.2015	Defer Date:1.08.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and final reminder sent to the firm vide e mail on 12.6.2017. Case is deferred to 01.8.2017.				

20	Case No.:33/3/80-ALC2/2017	Party Name: S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00033/AM18/	RLA File :07/24/040/00227/AM16/	Lic.No/Date:0710108943 26.10.2015	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 03.05.2017 for examination and comments. Case is deferred to 01.8.2017.				

21	Case No.:4/2/80-ALC2/2016	Party Name: THERMAX LTD.,	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00007/AM17/	RLA File :31/83/040/00106/AM16/	Lic.No/Date:3110065746 02.11.2015	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to the DHI on 26.04.2016 for examination and comments. It is decided to remind DHI to expedite their comments. Case is deferred to 01.8.2017.				

22	Case No.:81/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00084/AM17/	RLA File :07/24/040/00252/AM16/	Lic.No/Date:0710109012 05.11.2015	Defer Date:1.08.2017
Decision: The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/22 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017. Case is deferred to 01.8.2017.				

23	Case No.:27/2/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00030/AM17/	RLA File :03/94/040/00442/AM16/	Lic.No/Date:0310800127 06.11.2015	Defer Date:1.08.2017

Decision: The Committee noted that the firm's reply dated 08.05.2017 has been sent to the DIPP on 11.05.2017 for examination and comments. Case is deferred to 01.8.2017.

24	Case No.: 2/2/80- ALC2/2016	Party Name: OPTIMA WIRES PVT LTD	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00005/AM17/	RLA File :34/24/040/00208/AM16/	Lic.No/Date:3410041684 19.11.2015	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 29.08.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 01.8.2017.				

25	Case No.: 14/25/80- ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00454/AM16/	RLA File :03/95/040/00567/AM16/	Lic.No/Date:0310800343 20.11.2015	Defer Date:1.08.2017
Decision: The Committee noted firms application and reply dated 25.3.2017 has been sent to DHI on 28.3.2017 and additional information furnished by the firm sent to DHI on 15.5.2017 for their comments. Case is deferred to 01.8.2017.				

26	Case No.: 22/2/80- ALC2/2016	Party Name: DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Approved
	HQ File :01/80/050/00025/AM17/	RLA File :05/23/040/00352/AM16/	Lic.No/Date:0510396448 27.11.2015	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/47/2017-TSW/26 dated 20.6.2017 as under:-				
- Words "containing 2610 Litres of Strongly Acidic Cation Exchange & 2610 Litres of Strongly Basic Anion Exchange" may be suffixed with the description of export item. - Quantity of import items at Sl. No. 1 to 5 & 7 may be allowed on net to net basis with accountability clause. - Quantity of import item at Sl. No. 6 may be allowed may be allowed as 180 Nos. on net to net basis with accountability clause. In addition, spares may be allowed as per policy for import of spares.				
RA may take further necessary action accordingly.				

27	Case No.: 82/2/80- ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00085/AM17/	RLA File :07/24/040/00325/AM16/	Lic.No/Date:0710109198 23.12.2015	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 27.03.2017 for examination and comments. MSME returned the case stating that they will consider the cases only MSME unit. It is also decided to send a copy of application to DIPP for their comments. Case is deferred to 01.8.2017.				

28	Case No.: 19/25/80- ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:6/80- ALC2/2017	Status: Deferred
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		20.06.2017	
HQ File :01/80/050/00459/AM16/	RLA File :06/24/040/00043/AM16/	Lic.No/Date:0610038292 31.12.2015	Defer Date:1.08.2017
Decision: The Committee noted that the firm has not replied to the deficiency letter sent on 22.03.2017 through e-mail and final reminder sent to the firm vide e mail on 12.6.2017 to furnish their reply . Case is deferred to 01.8.2017.			

Case No.:44/23/80-ALC2/2016	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Approved
HQ File :01/80/050/00547/AM17/	RLA File :07/24/040/00333/AM16/	Lic.No/Date:0710109220 05.01.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/47/2017-TSW/29 dated 20.6.2017 as under:-			
1. Net weight of export item may be specified as 13000 Kgs.. 2. Import items from Sl. No. 1 to 27, 36 to 57, 64 to 76, 81 & 83 to 98 may be allowed on net to net basis with accountability clause. 3. Quantities of import items at Sl. Nos. 28 to 35 may be allowed as 240.7 Mtrs., 199.9 Mtrs., 217.3 Mtrs., 263.2 Mtrs., 120.4 Mtrs., 22.4 Mtrs., 17.3 Mtrs. & 5.6 Mtrs. respectively as 1.02 mtrs./mtr content in the export item. 4. Quantities of import items at Sl. Nos. 58 to 63 may be allowed as 316.2 Mtrs., 240.7 Mtrs., 194.8 Mtrs., 114.2 Mtrs., 80.6 Mtrs. & 45.9 Mtrs. respectively as 1.02 mtrs./mtr content in the export item. 5. Quantities of import items at Sl. Nos. 77 to 80 & 82 may be allowed as 339.7 Mtrs., 476.3 Mtrs., 45.9 Mtrs., 68.3 Mtrs. & 45.9 Mtrs. respectively as 1.02 mtrs./mtr content in the export item.			
RA may take further necessary action accordingly.			

Case No.:32/3/80-ALC2/2017	Party Name: REFORM TOOLS PVT. LTD.,	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
HQ File :01/80/050/00032/AM18/	RLA File :02/24/040/00176/AM16/	Lic.No/Date:0210206416 05.01.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 03.05.2017 for examination and comments. Case is deferred to 01.8.2017.			

Case No.:95/2/80-ALC2/2016	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
HQ File :01/80/050/00098/AM17/	RLA File :17/24/040/00100/AM16/	Lic.No/Date:1710006239 07.01.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm has furnished their reply vide e mail on 19.6.2017 in response to deficiency letter issued on 12.6.2017. The information furnished by the firm sent to DIPP on 19.6.2017. Case is deferred to 01.8.2017.			

Case No.:72/2/80-ALC2/2016	Party Name: NIKHTISH ENTERPRISES	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
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HQ File :01/80/050/00075/AM17/	RLA File :31/83/040/00144/AM16/	Lic.No/Date:3110065873 15.01.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's reply dated 01.09.2016 has been sent to the MSME (Chemical) on 09.09.2016. It is decided to remind MSME to expedite their comments. Case is deferred to 01.8.2017.			

Case No.:65/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Approved
HQ File :01/80/050/00068/AM17/	RLA File :05/23/040/00444/AM16/	Lic.No/Date:0510397374 20.01.2016	
33	Decision: The committee decided to ratify the norms based upon the written comments of Department of Heavy Industry (DHI) letter no Nil dated 20.6.2017. RA may take further necessary action accordingly.		

Case No.:23/14/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
HQ File :01/80/050/00373/AM17/	RLA File :08/24/040/00340/AM16/	Lic.No/Date:0810137120 03.02.2016	Defer Date:1.08.2017
34	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2016 for comments. It is decided to remind MSME to expedite their comments. Case is deferred to 01.8.2017.		

Case No.:68/2/80-ALC2/2016	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
HQ File :01/80/050/00071/AM17/	RLA File :05/24/040/00541/AM16/	Lic.No/Date:0510397530 08.02.2016	Defer Date:1.08.2017
35	Decision: The Committee noted that the firm's application has been sent to MSME on 24.04.2016 for comments. It is decided to remind MSME to expedite their comments. Case is deferred to 01.8.2017.		

Case No.:67/2/80-ALC2/2016	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
HQ File :01/80/050/00070/AM17/	RLA File :05/23/040/00472/AM16/	Lic.No/Date:0510397548 09.02.2016	Defer Date:1.08.2017
36	Decision: The Committee noted that the firm's application has been sent to MSME on 24.04.2016 for comments. It is decided to remind MSME to expedite their comments. Case is deferred to 01.8.2017.		

Case No.:9/5/80-ALC2/2016	Party Name: MACO CORPORATION (INDIA) PVT. LTD.,	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
HQ File :01/80/050/00158/AM17/	RLA File :02/24/040/00201/AM16/	Lic.No/Date:0210206522 03.03.2016	Defer Date:1.08.2017
37	Decision: The Committee noted that the firm's application has been sent to MSME on 24.04.2016 for comments. It is decided to remind MSME to expedite their comments. Case is deferred to 01.8.2017		

38	Case No.:88/2/80-ALC2/2016	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00091/AM17/	RLA File :03/95/040/00950/AM16/	Lic.No/Date:0310803138 08.03.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 21.02.2017 for comments. Case is deferred to 01.8.2017.				

39	Case No.:35/3/80-ALC2/2017	Party Name: S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00035/AM18/	RLA File :07/24/040/00404/AM16/	Lic.No/Date:0710109515 11.03.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 03.05.2017 for comments. Case is deferred to 01.8.2017.				

40	Case No.:20/6/80-ALC2/2016	Party Name: KALYANI MAXION WHEELS LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Rejected
	HQ File :01/80/050/00179/AM17/	RLA File :31/83/040/00189/AM16/	Lic.No/Date:3110066104 31.03.2016	Defer Date:4.7.2017
Decision: The Committee noted that in response to deficiency letter sent to the firm on 9.3.2017 and 30.03.2017 through e-mail, firm furnished reply vide their letter dated 3.5.2017 sent to DHI on 30.6.2017 for their comments. Case is deferred to 4.7.2017.				

41	Case No.:96/2/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00099/AM17/	RLA File :09/24/040/00749/AM16/	Lic.No/Date:0910063497 05.04.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's reply dated 27.01.2017 has been sent to MSME on 08.02.2017 for examination and comments. Case is deferred to 01.8.2017.				

42	Case No.:4/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00163/AM17/	RLA File :08/24/040/00031/AM17/	Lic.No/Date:0810137765 26.04.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 01.8.2017.				

43	Case No.:45/23/80-ALC2/2016	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Approved
	HQ File :01/80/050/00548/AM17/	RLA File :07/24/040/00029/AM17/	Lic.No/Date:0710109724 26.04.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/47/2017-TSW/43 dated 20.6.2017 as under:-				

1. Net weight of export items at Sl. No. 1 to 6 may be specified as 3750 Kgs., 5500 Kgs., 250 Kgs., 8500 Kgs., 300 Kgs. & 300 Kgs. respectively.
2. Import items from Sl. No. 1 to 42, 45 to 56 & 62 to 124 may be allowed on net to net basis with accountability clause.
3. Quantities of import items at Sl. Nos. 43 & 44 may be allowed as 28.6 Mtrs. & 14.3 Mtrs. respectively as 1.02 mtrs./mtr content in the export items.
4. Quantities of import items at Sl. Nos. 57 to 61 may be allowed as 197.8 Mtrs., 67.3 Mtrs., 66.8 Mtrs., 112.2 Mtrs. & 67.4 Mtrs. respectively as 1.02 mtrs./mtr content in the export items.

RA may take further necessary action accordingly.

44	Case No.:42/11/80-ALC2/2016	Party Name: FREEDOM OPTHALMIC PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00315/AM17/	RLA File :04/24/040/00020/AM17/	Lic.No/Date:0410161852 29.04.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 03.10.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 01.8.2017.				

45	Case No.:43/11/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00316/AM17/	RLA File :53/24/040/00001/AM17/	Lic.No/Date:5310018816 03.05.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 27.09.2016 for examination and comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 01.8.2017.				

46	Case No.:10/14/80-ALC2/2016	Party Name: VEELINE MEDIA LTD.	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00360/AM17/	RLA File :02/24/040/00011/AM17/	Lic.No/Date:0210206670 10.05.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) vide U.O. dated 28.03.2017 sent to the firm on 19.04.2017 through e-mail and final reminder sent by e mail on 19.6.2017. Case is deferred to 01.8.2017.				

47	Case No.:22/11/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00295/AM17/	RLA File :05/24/040/00034/AM17/	Lic.No/Date:0510398565 19.05.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 24.08.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 01.8.2017.				

48	Case No.:9/14/80-ALC2/2016	Party Name: G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
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HQ File :01/80/050/00359/AM17/	RLA File :04/24/040/00034/AM17/	Lic.No/Date:0410161944 19.05.2016	Defer Date:1.08.2017
Decision: The Committee noted that hard copy of the firm's application has not been received and reminder sent to the firm and RA on 12.6.2017 to forward 4 sets of application to DGFT. Case is deferred to 01.8.2017			

Case No.:33/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
49 HQ File :01/80/050/00306/AM17/	RLA File :09/24/040/00069/AM17/	Lic.No/Date:0910063687 26.05.2016	Defer Date:1.08.2017
Decision: The Committee noted that hard copy of the firm's application has not been received and reminder sent to the firm and RA on 12.6.2017 to forward 4 set of application to DGFT Hqrs. Case is deferred to 01.8.2017			

Case No.:1/11/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
50 HQ File :01/80/050/00274/AM17/	RLA File :34/24/040/00206/AM16/	Lic.No/Date:3410042229 01.06.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 16.09.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 01.8.2017.			

Case No.:3/11/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
51 HQ File :01/80/050/00276/AM17/	RLA File :34/24/040/00312/AM16/	Lic.No/Date:3410042230 01.06.2016	Defer Date:1.08.2017
Decision: The Committee noted that MSME (Chemical) vide OM No. TL-12024/28/2016-GC and F-DCMSME-19 dated 11.04.2017 has raised deficiency in the firm's application sent on to furnish reply. Case is deferred to 01.8.2017.			

Case No.:26/11/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
52 HQ File :01/80/050/00299/AM17/	RLA File :05/23/040/00101/AM17/	Lic.No/Date:0510398701 01.06.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 19.04.2017 through e-mail and final reminder sent to the party vide e mail on 12.6.2017 with request to furnish the requisite information. Case is deferred to 01.8.2017.			

Case No.:1/8/80-ALC2/2016	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
53 HQ File :01/80/050/00253/AM17/	RLA File :04/24/040/00044/AM17/	Lic.No/Date:0410162024 08.06.2016	Defer Date:1.08.2017
Decision: The Committee noted that information furnished by the firm vide their letter dated 6.6.2017 sent to DHI on 12.6.2017 for their comments. Case is deferred to 01.8.2017.			

54 Case No.:35/11/80-	Party Name: AZAD	Meet No/Date:6/80-	Status:
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ALC2/2016	ENGINEERING PRIVATE LIMITED	ALC2/2017 20.06.2017	Deferred
HQ File :01/80/050/00308/AM17/	RLA File :09/24/040/00105/AM17/	Lic.No/Date:0910063787 09.06.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and final reminder sent on 12.6.2017 vide e mail with request to furnish the requisite information. Case is deferred to 01.8.2017.			

Case No.:36/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
55 HQ File :01/80/050/00309/AM17/	RLA File :09/24/040/00120/AM17/	Lic.No/Date:0910063786 09.06.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and final reminder sent on 12.6.2017 vide e mail with request to furnish the requisite information. Case is deferred to 01.8.2017.			

Case No.:6/11/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
56 HQ File :01/80/050/00279/AM17/	RLA File :53/24/040/00008/AM17/	Lic.No/Date:5310019065 27.06.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 01.8.2017.			

Case No.:15/11/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Approved
57 HQ File :01/80/050/00288/AM17/	RLA File :03/95/040/00110/AM17/	Lic.No/Date:0310805866 01.07.2016	
Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide D.O No. 3/77/2016-TSW (B) dated Nil. RA may take further necessary action according.			

Case No.:14/11/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
58 HQ File :01/80/050/00287/AM17/	RLA File :03/95/040/00207/AM17/	Lic.No/Date:0310805910 04.07.2016	Defer Date:1.08.2017
Decision: The Committee noted that as per the firm's request dated 08.05.2017 for grant of time period 5 month i.e up to end September, 2017 already granted. Case is deferred to 01.8.2017.			

Case No.:38/11/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
59 HQ File :01/80/050/00311/AM17/	RLA File :08/24/040/00114/AM17/	Lic.No/Date:0810138263 11.07.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 20.06.2017.			

60	Case No.:8/14/80-ALC2/2016	Party Name: B D INDUSTRIES (PUNE) PVT LTD	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Approved
	HQ File :01/80/050/00358/AM17/	RLA File :03/94/040/00236/AM17/	Lic.No/Date:0310806091 11.07.2016	
Decision: The Committee decided to ratify the norms as 1.05 kg/kg. content in export item in line with other similar cases.				
RA may take further necessary action accordingly.				

61	Case No.:12/12/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00328/AM17/	RLA File :05/24/040/00141/AM17/	Lic.No/Date:0510399113 15.07.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 01.8.2017.				

62	Case No.:34/3/80-ALC2/2017	Party Name: S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00034/AM18/	RLA File :07/24/040/00132/AM17/	Lic.No/Date:0710110101 15.07.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 03.05.2017 for examination and comments. Case is deferred to 01.8.2017.				

63	Case No.:31/3/80-ALC2/2017	Party Name: THE ANUP ENGINEERING LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00031/AM18/	RLA File :08/24/040/00139/AM17/	Lic.No/Date:0810138347 21.07.2016	Defer Date:1.08.2017
Decision: The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/66 dated 16/05/2017 sent to the firm on 12.6.2017 to furnish their reply. Case is deferred to 01.8.2017				

64	Case No.:41/11/80-ALC2/2016	Party Name: PARITA STEEL PRODUCTS	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00314/AM17/	RLA File :52/24/040/00028/AM17/	Lic.No/Date:5210041970 25.07.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 01.8.2017.				

65	Case No.:52/23/80-ALC2/2016	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00555/AM17/	RLA File :17/24/040/00078/AM17/	Lic.No/Date:1710006423 29.07.2016	Defer Date:1.08.2017

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) vide U.O. dated 28.03.2017 has been sent to the firm on 19.04.2017 through e-mail and **final reminder** sent on 12.6.2017 vide e mail with request to furnish the requisite information. Case is deferred to 01.8.2017

66	Case No.:5/14/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00355/AM17/	RLA File :06/24/040/00015/AM17/	Lic.No/Date:0610038435 09.08.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2016 for examination and comments. . It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 01.8.2017.				

67	Case No.:19/14/80-ALC2/2016	Party Name: EURO LABS	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00369/AM17/	RLA File :03/94/040/00315/AM17/	Lic.No/Date:0310807003 10.08.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2016 for examination and comments. . It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 01.8.2017.				

68	Case No.:19/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00522/AM17/	RLA File :09/24/040/00295/AM17/	Lic.No/Date:0910064137 14.09.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and final reminder sent on 12.6.2017 vide e mail with request to furnish the requisite information. Case is deferred to 01.8.2017				

69	Case No.:20/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00523/AM17/	RLA File :09/24/040/00297/AM17/	Lic.No/Date:0910064139 14.09.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and final reminder sent on 12.6.2017 vide e mail with request to furnish the requisite information. Case is deferred to 01.8.2017				

70	Case No.:21/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00524/AM17/	RLA File :09/24/040/00294/AM17/	Lic.No/Date:0910064138 14.09.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and final reminder sent on 12.6.2017 vide e mail with request to furnish the requisite information. Case is deferred to 01.8.2017 .				

71	Case No.:22/23/80-	Party Name: AZAD	Meet No/Date:6/80-	Status:
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ALC2/2016	ENGINEERING PRIVATE LIMITED	ALC2/2017 20.06.2017	Deferred
HQ File :01/80/050/00525/AM17/	RLA File :09/24/040/00296/AM17/	Lic.No/Date:0910064136 14.09.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and final reminder sent on 12.6.2017 vide e mail with request to furnish the requisite information. Case is deferred to 01.8.2017.			

Case No.:13/16/80-ALC2/2016	Party Name: FABRIMAX ENGINEERING PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
HQ File :01/80/050/00388/AM17/	RLA File :50/24/040/00009/AM17/	Lic.No/Date:5010002300 15.09.2016	Defer Date:1.08.2017
72	Decision: The Committee noted that DIPP representative present in the meeting No. 03/80 dated 9.5.2017 raised deficiency in the firm's application and deficiency letter sent to the firm vide email on 12.6.2017 to furnish information on following : Sl. No. 4 & 5 of Standard Deficiency Letter Export Product wise. Case is deferred to 01.8.2017.		

Case No.:3/23/80-ALC2/2016	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
73	HQ File :01/80/050/00506/AM17/	RLA File :02/24/040/00118/AM17/	Lic.No/Date:0210206996 15.09.2016 Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 23.02.2017 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 01.8.2017.			

Case No.:15/14/80-ALC2/2016	Party Name: ADVIK HI-TECH PVT..LTD,	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
74	HQ File :01/80/050/00365/AM17/	RLA File :31/83/040/00082/AM17/	Lic.No/Date:3110066342 19.09.2016 Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 03.01.2017 for examination and comments. Case is deferred to 01.8.2017.			

Case No.:23/23/80-ALC2/2016	Party Name: JAMES ROBINSON LABS PVT LTD	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
75	HQ File :01/80/050/00526/AM17/	RLA File :09/24/040/00271/AM17/	Lic.No/Date:0910064146 19.09.2016 Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 08.02.2017 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 01.8.2017.			

Case No.:6/14/80-ALC2/2016	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
76	HQ File	RLA File	Lic.No/Date:3410042553 Defer

:01/80/050/00356/AM17/	:34/24/040/00171/AM17/	23.09.2016	Date:1.08.2017
Decision: The Committee noted that hard copy of the firm's application has not been received and letter sent to RA and to the firm on 12.6.2017 by e mail to forward 4 sets of application. Case is deferred to 01.8.2017.			

Case No.:7/14/80-ALC2/2016	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
77 HQ File :01/80/050/00357/AM17/	RLA File :34/24/040/00181/AM17/	Lic.No/Date:3410042554 23.09.2016	Defer Date:8.08.2017
Decision: The Committee noted that hard copy of the firm's application has not been received and letter sent to RA and to the firm on 12.6.2017 by e mail to forward 4 sets of application. Case is deferred to 01.8.2017.			

Case No.:8/23/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
78 HQ File :01/80/050/00511/AM17/	RLA File :09/24/040/00343/AM17/	Lic.No/Date:0910064213 30.09.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 08.02.2017 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 01.8.2017.			

Case No.:29/23/80-ALC2/2016	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Approved
79 HQ File :01/80/050/00532/AM17/	RLA File :05/23/040/00349/AM17/	Lic.No/Date:0510400294 27.10.2016	
Decision: The Committee decided to ratify the norms based upon written recommendation of MSME (chemical division) vide O.M.No 23/5/2014-Chem.dated 19.6.2017. RA may take further necessary action accordingly.			

Case No.:2/20/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
80 HQ File :01/80/050/00445/AM17/	RLA File :05/23/040/00360/AM17/	Lic.No/Date:0510400372 07.11.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to the DHI on 13.01.2017 for examination and comments. Case is deferred to 01.8.2017.			

Case No.:7/3/80-ALC2/2017	Party Name: MINCO TECH (INDIA) PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
81 HQ File :01/80/050/00007/AM18/	RLA File :02/24/040/00152/AM17/	Lic.No/Date:0210207126 08.11.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 03.05.2017 for examination and comments. Case is deferred to 01.8.2017.			

82	Case No.:14/23/80-ALC2/2016	Party Name: B D INDUSTRIES (PUNE) PVT LTD	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Approved
	HQ File :01/80/050/00517/AM17/	RLA File :03/94/040/00728/AM17/	Lic.No/Date:0310809177 22.11.2016	
Decision: The Committee decided to ratify the norms as 1.05 kg/kg. content in export item in line with other similar cases.				
RA may take further necessary action accordingly.				

83	Case No.:9/20/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00452/AM17/	RLA File :06/24/040/00026/AM17/	Lic.No/Date:0610038494 30.11.2016	Defer Date:1.08.2017
Decision: The Committee noted that hard copy of the application received and sent to MSME on 23.6.2017 for their comments. Case is deferred to 01.8.2017				

84	Case No.:16/23/80-ALC2/2016	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Approved
	HQ File :01/80/050/00519/AM17/	RLA File :03/95/040/00648/AM17/	Lic.No/Date:0310809600 05.12.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/47/2017-TSW/84 dated 20.6.2017 as under:-				
- Net empty weight of export items at Sl. No. 1 & 2 may be specified as 420 MT & 62.6 MT respectively. - Import items at Sl. Nos. 1 & 2 shall be of relevant grade and thickness as contained in the export items. - Quantity of import items at Sl. No. 1 & 2 may be allowed as 182927 Kgs & 64982 Kgs. respectively as 1.05 Kgs./Kg. content in the export items. - Quantity of import item at Sl. No. 3 may be allowed as under: - Tubesheet: 2 Nos.(93082 Kgs. as 3.07 Kgs./Kg. content in export items after taking 20 % recovery from scrap. - PQR Qualification Block/Mock UP Block.WPQ Block: 14 Nos. (6036 Kgs.) - Quantity of import item at Sl. No. 4 may be allowed as under: - Forged components 123 Nos (24870 Kgs.) - Mock UP Block/PTC: 2 Nos.(130 Kgs.) - Import items at Sl. No. 5 to 8 may be allowed on net to net basis with accountability clause. - Import items at Sl. No. 9 & 10 shall be of relevant grade and dia. as contained in the export items and may be allowed as 1.02 Mtr/mtr. content in export items. - Quantity of import item at Sl. No. 11 may be allowed as 463.6 Kgs. as 1.02 Kgs./Kg. content in the export items - Quantities of import items at Sl. No. 12, 13 & 14 (welding consumables) may be allowed as 6627 Kgs., 7805 Kgs. & 7805 Kgs. respectively.				
RA may take further necessary action accordingly				

85	Case No.:31/23/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Approved
	HQ File :01/80/050/00534/AM17/	RLA File :05/23/040/00429/AM17/	Lic.No/Date:0510400697 09.12.2016	
Decision: The committee decided to ratify the norms based upon the written comments of Department of Heavy Industry (DHI) letter no Nil dated 20.6.2017.				
RA may take further necessary action accordingly.				

86	Case No.:53/23/80-ALC2/2016	Party Name: RADIANT HEAT EXCHANGER PVT.LTD	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00556/AM17/	RLA File :31/83/040/00112/AM17/	Lic.No/Date:311006644 0 09.12.2016	Defer Date:1.08.2017
Decision: The committee decided to call for the following information from the firm as per the deficiency raised by DIPP vide ID No.12/47/2017-TSW/86 dated 20.6.2017 as under:-				
1) Weight of each Export Product.				
2) Weight of each of the imported and indigenous input, separately for each export product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.				
3) Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.				
4) Detailed calculation as to how the quantity of raw materials proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.				
Case is deferred to 01.8.2017.				

87	Case No.:27/23/80-ALC2/2016	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00530/AM17/	RLA File :05/24/040/00368/AM17/	Lic.No/Date:0510400709 13.12.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's reply dated 08.02.2017 has been sent to the MSME (Chemical) on 08.05.2017 for examination and comments. Case is deferred to 01.8.2017.				

88	Case No.:54/23/80-ALC2/2016	Party Name: UNITED TECHNOLOGIES (PROP. MADHUSUDAN M. OAK)	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Approved
	HQ File :01/80/050/00557/AM17/	RLA File :31/83/040/00110/AM17/	Lic.No/Date:3110066445 13.12.2016	
Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/47/2017-TSW/88 dated 20.6.2017 as under:-				

1. Net weight of export items at Sl. No. 1 & 2 may be specified as 510.555 MT & 7.34 MT respectively
2. Words "Length 15.853 Meters" may be suffixed with the description of export item at Sl. No. 1.
3. Words "Length 13.103 Meters" may be suffixed with the description of export item at Sl. No. 2.
4. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 1.02 Mtr./Mtr. content in export items as claimed by the firm.

RA may take further necessary action accordingly.

89	Case No.:11/23/80-ALC2/2016	Party Name: KELVION INDIA PVT LTD	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00514/AM17/	RLA File :03/94/040/00792/AM17/	Lic.No/Date:0310809807 14.12.2016	Defer Date:1.08.2017
Decision: The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/2 dated 16/05/2017 sent to the firm on 19.6.2017 vide e mail to furnish the information. Case is deferred to 01.8.2017.				

90	Case No.:13/23/80-ALC2/2016	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00516/AM17/	RLA File :03/95/040/00562/AM17/	Lic.No/Date:0310809964 20.12.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 08.02.2017 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 01.8.2017.				

91	Case No.:42/23/80-ALC2/2016	Party Name: PRECISION EQUIPMENTS(CHENNAI)PVT.LTD.,	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00545/AM17/	RLA File :04/24/040/00166/AM17/	Lic.No/Date:0410162588 20.12.2016	Defer Date:1.8.2017
Decision: The Committee noted that reply furnished by the firm vide e mail dated 12.6.2017 sent to DIPP on 19.6.2017 for their comments. Case is deferred to 01.8.2017.				

92	Case No.:17/20/80-ALC2/2016	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00460/AM17/	RLA File :31/83/040/00120/AM17/	Lic.No/Date:3110066492 21.12.2016	Defer Date:1.08.2017
Decision: The Committee noted that the information furnished by the firm vide their letter dated 22.4.2017 sent to DHI on 19.5.2017 for their comments. Case is deferred to 01.8.2017.				

93	Case No.:43/23/80-	Party Name: MINCO	Meet No/Date:6/80-	Status:
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ALC2/2016	TECH (INDIA) PRIVATE LIMITED	ALC2/2017 20.06.2017	Deferred
HQ File :01/80/050/00546/AM17/	RLA File :02/24/040/00187/AM17/	Lic.No/Date:0210207219 21.12.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 22.03.2017 through e-mail and final reminder sent on 12.6.2017 vide e mail with request to furnish the requisite information. Case is deferred to 01.8.2017.			

94	Case No.:458/25/80-ALC2/2016	Party Name: STEEL STRIPS WHEELS LTD.	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Approved
	HQ File :01/80/050/00618/AM17/	RLA File :30/24/040/00031/AM17/	Lic.No/ Date: 23.12.2016	
Decision: The Committee decided to ratify the norms and allowed to avail % of wastage as per SION C-27 for the export product, as recommended by DHI. RA may take further necessary action according.				

95	Case No.:32/23/80-ALC2/2016	Party Name: APOLLO INTERNATIONAL LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00535/AM17/	RLA File :05/23/040/00462/AM17/	Lic.No/Date:0510400938 26.12.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 15.02.2017 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 01.8.2017.				

96	Case No.:33/23/80-ALC2/2016	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Approved
	HQ File :01/80/050/00536/AM17/	RLA File :05/23/040/00460/AM17/	Lic.No/Date:0510400933 26.12.2016	
Decision: The Committee decided to ratify the norms based upon written recommendation of MSME (chemical division) vide O.M.No23/5/2014-chem. dated 19.6.2017. RA may take further necessary action accordingly				

97	Case No.:35/23/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00538/AM17/	RLA File :05/23/040/00295/AM17/	Lic.No/Date:0510400932 26.12.2016	Defer Date:1.08.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) vide U.O. dated 14.02.2017 sent to the firm on 22.03.2017 through e-mail and final reminder sent on 12.6.2017 vide e mail with request to furnish the requisite information. Case is deferred to 01.8.2017.				

98	Case No.:9/26/80-ALC2/2016	Party Name: PHILS HEAVY ENGINEERING PVT.LTD.,	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00633/AM17/	RLA File :03/95/040/00743/AM17/	Lic.No/Date:0310810141 28.12.2016	Defer Date:1.08.2017

Decision: The Committee noted as per the deficiency raised by DIPP representative present in the meeting No. 03/80 dated 9.5.2017, letter sent to the firm on 12.6.2017 to furnish information on following :

Sl. No. 3, 4, 5 & 11 of Standard Deficiency, Letter Export Product wise.

Case is deferred to 01.8.2017.

99	Case No.: 17/26/80-ALC2/2016	Party Name: PHILS HEAVY ENGINEERING PVT.LTD.,	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00641/AM17/	RLA File :03/95/040/00744/AM17/	Lic.No/Date:0310810142 28.12.2016	Defer Date:1.08.2017
Decision: The Committee noted as per the deficiency raised by DIPP representative present in the meeting No. 03/80 dated 9.5.2017, letter sent to the firm on 12.6.2017 to furnish information on following : Sl. No. 3, 4, 5 & 11 of Standard Deficiency, Letter Export Product wise. Case is deferred to 01.8.2017.				

100	Case No.: 20/26/80-ALC2/2016	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00644/AM17/	RLA File :03/94/040/00883/AM17/	Lic.No/Date:0310810163 28.12.2016	Defer Date:1.08.2017
Decision: The Committee noted as per the deficiency raised by DIPP representative present in the meeting No.03/80 dated 9.5.2017, letter sent to the firm on 12.6.2017 to furnish information on following : Sl. No. 3, 4, 5 & 11 of Standard Deficiency, Letter Export Product wise. Case is deferred to 01.8.2017.				

101	Case No.: 21/26/80-ALC2/2016	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00645/AM17/	RLA File :03/94/040/00884/AM17/	Lic.No/Date:0310810160 28.12.2016	Defer Date:1.08.2017
Decision: The Committee noted as per the deficiency raised by DIPP representative present in the meeting No. 03/80 dated 9.5.2017 , letter sent to the firm on 12.6.2017 to furnish information on following : Sl. No. 3, 4, 5 & 11 of Standard Deficiency, Letter Export Product wise. Case is deferred to 01.8.2017.				

102	Case No.: 48/23/80-ALC2/2016	Party Name: VENUS INDUSTRIAL	Meet No/Date:6/80-ALC2/2017	Status: Deferred
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		CORPORATION	20.06.2017	
	HQ File :01/80/050/00551/AM17/	RLA File :30/24/040/00029/AM17/	Lic.No/Date:3010103916 29.12.2016	Defer Date:1.08.2017
	Decision: The Committee noted that the firm's application has been sent to the MSME on 03.04.2017 for examination and comments. It is decided to remind MSME to expedite comments. Case is deferred to 01.8.2017.			

103	Case No.:47/23/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2017 09.05.2017	Status: Deferred
	HQ File :01/80/050/00550/AM17/	RLA File :53/24/040/00024/AM17/	Lic.No/Date:5310019262 02.01.2017	Defer Date:1.08.2017
	Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 08.02.2017 for examination and comments. It is decided to remind MSME to expedite comments. Case is deferred to 01.8.2017.			

104	Case No.:25/23/80-ALC2/2016	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00528/AM17/	RLA File :05/23/040/00436/AM17/	Lic.No/Date:0510401088 04.01.2017	Defer Date:1.08.2017
	Decision: The Committee noted that the firm's application has been sent to the DEIT on 08.02.2017 for examination and comments. DEIT vide their deficiency letter No.17/18/2017-IPHW dated 2.6.2017 has requested the firm to furnish information. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 01.8.2017.			

105	Case No.:26/23/80-ALC2/2016	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00529/AM17/	RLA File :05/24/040/00489/AM17/	Lic.No/Date:0510401181 06.01.2017	Defer Date:1.08.2017
	Decision: The Committee noted that the firm's application has been sent to the MSME on 08.02.2017 for examination and comments. It is decided to remind MSME to expedite comments. Case is deferred to 01.8.2017.			

106	Case No.:37/23/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00540/AM17/	RLA File :03/94/040/00893/AM17/	Lic.No/Date:0310810434 10.01.2017	Defer Date:1.08.2017
	Decision: The Committee noted that the firm's reply dated 17.04.2017 has been sent to the DEIT on 20.04.2017 for examination and comments. DEIT vide their deficiency letter No.17/17/2017-IPHW dated 5.6.2017 has stated that information furnished by the firm is not sufficient and requested the firm to furnish information. Case is deferred to 01.8.2017.			

107	Case No.:8/26/80-ALC2/2016	Party Name: LLOYDS STEELS INDUSTRIES LIMITED	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310810456	Defer

:01/80/050/00632/AM17/	:03/95/040/00768/AM17/	11.01.2017	Date:1.08.2017
Decision: The Committee noted that as per the deficiency raised by DIPP representative present in the meeting No.03/80 dated 9.5.2017, letter sent to the firm on 12.6.2017 vide e mail to furnish information on following :			
Sl. No. 3, 4, 5 & 11 of Standard Deficiency, Letter Export Product wise.			
As per firms request committee has granted time to furnish information by 20.7.2017. . Case is deferred to 01.8.2017			

Case No.:16/26/80-ALC2/2016	Party Name: LLOYDS STEELS INDUSTRIES LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
HQ File :01/80/050/00640/AM17/	RLA File :03/95/040/00769/AM17/	Lic.No/Date:0310810455 11.01.2017	Defer Date:1.08.2017
108	Decision: The Committee noted that as per the deficiency raised by DIPP representative present in the meeting No. 03/80 dated 9.5.2017, letter sent to the firm on 12.6.2017 vide e mail to furnish information on following :		
	Sl. No. 3, 4, 5 & 11 of Standard Deficiency, Letter Export Product wise.		
	As per firms request committee has granted time to furnish information by 20.7.2017. Case is deferred to 01.8.2017.		

Case No.:19/26/80-ALC2/2016	Party Name: COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
HQ File :01/80/050/00643/AM17/	RLA File :03/94/040/00877/AM17/	Lic.No/Date:0310810488 12.01.2017	Defer Date:1.08.2017
109	Decision: The Committee noted that as per the deficiency raised by DIPP representative present in the meeting No.03/80 dated 9.5.2017, letter sent to the firm on 12.6.2017 vide e mail to furnish information on following :		
	Sl. No. 4 & 5 Standard Deficiency Letter Export Product wise.		
	Case is deferred to 01.8.2017.		

Case No.:49/23/80-ALC2/2016	Party Name: PYE TOOLS PVT.LIMITED	Meet No/Date:6/80-ALC2/2017 20.06.2017	Status: Deferred
HQ File :01/80/050/00552/AM17/	RLA File :30/24/040/00034/AM17/	Lic.No/Date:3010103927 16.01.2017	Defer Date:1.08.2017
110	Decision: The Committed noted that the firm's application has been sent to MSME (Chemical) on 08.02.2017. It is decided to remind MSME to expedite comments.		
	Case is deferred to 01.8.2017.		

Case No.:22/26/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:6/80-ALC2/2017	Status: With drawan
111			

			20.06.2017	
	HQ File :01/80/050/00646/AM17/	RLA File :03/94/040/00943/AM17/	Lic.No/Date:0310810568 17.01.2017	
Decision: The Committed noted that, the case is already approved / norms ratified in earlier meeting no 3/ 18 dated 09.5.2017. It is decided to withdraw the case from agenda.				

	Case No.:15/3/80- ALC2/2017	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
112	HQ File :01/80/050/00015/AM18/	RLA File :04/24/040/00181/AM17/	Lic.No/Date:0410162730 19.01.2017	Defer Date:1.08.2017
Decision: The Committee noted that hard copy of the firm's application has not been received and letter sent on 12.6.2017 by e mail to the RA and firm to furnish 4 set of application. Case is deferred to 01.8.2017.				

	Case No.:56/23/80- ALC2/2016	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
113	HQ File :01/80/050/00559/AM17/	RLA File :31/83/040/00130/AM17/	Lic.No/Date:3110066556 20.01.2017	Defer Date:1.08.2017
Decision: The Committee noted that hard copy of the firm's application has not been received and letter sent on 12.6.2017 by e mail to the RA and firm to furnish 4 set of application. Case is deferred to 01.8.2017.				

	Case No.:1/26/80- ALC2/2016	Party Name: A.L. PAPER HOUSE,	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
114	HQ File :01/80/050/00625/AM17/	RLA File :13/24/040/00043/AM17/	Lic.No/Date:1310048533 24.01.2017	Defer Date:1.08.2017
Decision: The Committed noted that the firm's application has been sent to MSME on 28.03.2017 for examination and comments. Case is deferred to 01.8.2017.				

	Case No.:47/3/80- ALC2/2017	Party Name: KELVION INDIA PVT LTD	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
115	HQ File :01/80/050/00047/AM18/	RLA File :03/94/040/00975/AM17/	Lic.No/Date:0310810718 24.01.2017	Defer Date:1.08.2017
Decision: The Committee noted that as per the deficiency raised by DIPP vide UO No.12/36/2017-TSW/127 dated 16/05/2017, letter sent to the firm on 12.6.2017 vide email to furnish the information. Case is deferred to 01.8.2017				

	Case No.:22/3/80- ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
116	HQ File :01/80/050/00022/AM18/	RLA File :07/24/040/00285/AM17/	Lic.No/Date:0710111085 07.02.2017	Defer Date:1.08.2017
Decision: The Committee noted that as per deficiency raised by DIPP vide UO No.12/36/2017-TSW/131 dated 16/05/2017, letter sent to the firm on 12.6.2017 vide email to furnish the information. Case is deferred to 01.8.2017.				

117	Case No.:23/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00023/AM18/	RLA File :07/24/040/00297/AM17/	Lic.No/Date:0710111097 07.02.2017	Defer Date:1.08.2017
Decision: The Committee noted that as per deficiency raised by DIPP vide UO No.12/36/2017-TSW/132 dated 16/05/2017, letter sent to the firm on 12.6.2017 vide email to furnish the information. Case is deferred to 01.8.2017.				

118	Case No.:24/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00024/AM18/	RLA File :07/24/040/00296/AM17/	Lic.No/Date:0710111094 07.02.2017	Defer Date:1.08.2017
Decision: The Committee noted that as per deficiency raised by DIPP vide UO No.12/36/2017-TSW/133 dated 16/05/2017, letter sent to the firm on 12.6.2017 vide email to furnish the information. Case is deferred to 01.8.2017				

119	Case No.:25/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00025/AM18/	RLA File :07/24/040/00295/AM17/	Lic.No/Date:0710111092 07.02.2017	Defer Date:1.08.2017
Decision: The Committee noted that as per deficiency raised by DIPP vide UO No.12/36/2017-TSW/134 dated 16/05/2017, letter sent to the firm on 12.6.2017 vide email to furnish the information. Case is deferred to 01.8.2017				

120	Case No.:26/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:6/80- ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00026/AM18/	RLA File :07/24/040/00294/AM17/	Lic.No/Date:0710111091 07.02.2017	Defer Date:1.08.2017
Decision: The Committee noted that as per deficiency raised by DIPP vide UO No.12/36/2017-TSW/135 dated 16/05/2017, letter sent to the firm on 12.6.2017 vide email to furnish the information. Case is deferred to 01.8.2017.				

121	Case No.:27/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date: 6/80- ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00027/AM18/	RLA File :07/24/040/00286/AM17/	Lic.No/Date:0710111086 07.02.2017	Defer Date: 1.08.2017
Decision: The Committee noted that as per deficiency raised by DIPP vide UO No.12/36/2017-TSW/136 dated 16/05/2017, letter sent to the firm on 12.6.2017 vide email to furnish the information. Case is deferred to 01.8.2017.				

122	Case No.:28/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date: 6/80- ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00028/AM18/	RLA File :07/24/040/00287/AM17/	Lic.No/Date:0710111087 07.02.2017	Defer Date: 1.08.2017
Decision: The Committee noted that as per deficiency raised by DIPP vide UO No.12/36/2017-TSW/137 dated 16/05/2017, letter sent to the firm on 12.6.2017 vide email to furnish the information. Case is deferred to 01.8.2017.				

123	Case No.:29/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date: 6/80- ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00029/AM18/	RLA File :07/24/040/00288/AM17/	Lic.No/Date:0710111088 07.02.2017	Defer Date: 1.08.2017
Decision: The Committee noted that as per deficiency raised by DIPP vide UO No.12/36/2017-TSW/138 dated 16/05/2017, letter sent to the firm on 12.6.2017 vide email to furnish the information. Case is deferred to 01.8.2017.				

124	Case No.:30/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date: 6/80- ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00030/AM18/	RLA File :07/24/040/00289/AM17/	Lic.No/Date:0710111090 07.02.2017	Defer Date: 1.08.2017
Decision: The Committee noted that as per deficiency raised by DIPP vide UO No.12/36/2017-TSW/139 dated 16/05/2017, letter sent to the firm on 12.6.2017 vide email to furnish the information. Case is deferred to 01.8.2017				

125	Case No.: 8/3/80-ALC2/2017	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00008/AM18/	RLA File :34/24/040/00316/AM17/	Lic.No/Date:3410042923 09.02.2017	Defer Date:20.06.2017
Decision: The Committee noted that as per deficiency raised by DIPP vide UO No.12/36/2017-TSW/141 dated 16/05/2017 , letter sent to the firm on 12.6.2017 vide email to furnish the information. Case is deferred to 01.8.2017.				

126	Case No.: 6/26/80-ALC2/2016	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00630/AM17/	RLA File :31/83/040/00152/AM17/	Lic.No/Date:3110066585 10.02.2017	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 02.05.2017 for examination and comments. Case is deferred to 01.8.2017.				

127	Case No.: 42/3/80-ALC2/2017	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00042/AM18/	RLA File :03/95/040/00686/AM17/	Lic.No/Date:0310811157 13.02.2017	Defer Date:20.06.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 03.05.2017 for examination and comments. Case is deferred to 01.8.2017.				

128	Case No.: 44/3/80-ALC2/2017	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Withdrawn
	HQ File :01/80/050/00044/AM18/	RLA File :03/95/040/00687/AM17/	Lic.No/Date:0310811154 13.02.2017	
Decision: The Committee noted that this case is already decided as closed, in earlier meeting no 3/18 dated 9.5.2017 (Sl. No 144). It is decided to withdraw case from agenda.				

129	Case No.: 46/5/80-ALC2/2017	Party Name: Netafim Irrigation India Pvt. Ltd.,	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00107/AM18/	RLA File :34/24/040/00301/AM17/	Lic.No/Date: 3410042935 15.02.2017	1.8.2017
Decision: The Committee noted firms application has been sent to MSME on 20.6.2017 for their examination and comments . Case is deferred to 01.8.2017				

130	Case No.: 43/5/80-ALC2/2017	Party Name: Saira Asia Interiors Pvt. Ltd.,	Meet No/Date: 6/80-ALC2/2017	Status: Deferred
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			20.06.2017	
	HQ File :01/80/050/00104/AM18/	RLA File : 34/24/040/00335/AM17/	Lic.No/Date:3410042944 16.02.2017	Defer Date:1.8.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 20.6.2017 for examination and comments. Case is deferred to 01.8.2017.				

131	Case No.:44/5/80- ALC2/2017	Party Name: Netafim Irrigation India Pvt.Ltd.,	Meet No/Date: 6/80- ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00105/AM18/	RLA File : 34/24/040/00310/AM17/	Lic.No/Date:3410042954 20.02.2017	Defer Date:1.8.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 20.6.2017 for examination and comments. Case is deferred to 01.8.2017.				
	Case No.:13/3/80- ALC2/2017	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date: 6/80- ALC2/2017 20.06.2017	Status: Deferred
132	HQ File :01/80/050/00013/AM18/	RLA File :04/24/040/00199/AM17/	Lic.No/Date:0410162829 23.02.2017	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 03.05.2017 for comments. However, DIPP has informed that the case pertains to MSME. Accordingly, application sent to MSME on 26.5.2017 for examination and comments. Case is deferred to 01.8.2017				

	Case No.:40/3/80- ALC2/2017	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date: 6/80- ALC2/2017 20.06.2017	Status: Deferred
133	HQ File :01/80/050/00040/AM18/	RLA File :03/95/040/00656/AM17/	Lic.No/Date:0310811416 23.02.2017	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to DEIT on 03.05.2017 for examination and comments. DIET called for information from the firm vide their letter no.17/31/2017-IPHW dated 5.6.2017. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 01.8.2017				

	Case No.:24/26/80- ALC2/2016	Party Name: TIL LIMITED	Meet No/Date: 6/80- ALC2/2017 20.06.2017	Status: Deferred
134	HQ File :01/80/050/00648/AM17/	RLA File :02/24/040/00220/AM17/	Lic.No/Date:0210207411 27.02.2017	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 28.03.2017 for examination and comments. It is decided to remind DHI to expedite their comments. Case is deferred to 01.8.2017.				

	Case No.:26/26/80- ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date: 6/80- ALC2/2017 20.06.2017	Status: Deferred
135	HQ File :01/80/050/00650/AM17/	RLA File :53/24/040/00027/AM17/	Lic.No/Date:5310019281 28.02.2017	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 27.03.2017 for examination and comments. It is decided to remind DHI to expedite their comments. Case is deferred to 01.8.2017.				

136	Case No.:18/26/80-ALC2/2016	Party Name: SHACHI ENGINEERING PVT.LTD.	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00642/AM17/	RLA File :31/83/040/00167/AM17/	Lic.No/Date:3110066607 01.03.2017	Defer Date:1.08.2017
	Decision: The Committee noted that as per deficiency raised by DIPP vide UO No.12/36/2017-TSW/141 dated 16/05/2017, letter sent to the firm on 12.6.2017 vide email to furnish the information. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 01.8.2017.			

137	Case No.:5/3/80-ALC2/2017	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00005/AM18/	RLA File :03/94/040/01037/AM17/	Lic.No/Date:0310811555 02.03.2017	Defer Date:1.08.2017
	Decision: The Committee noted that the firm's application has been sent to DEIT on 03.05.2017 for examination and comments. DIET called for information from the firm vide their letter no.17/31/2017-IPHW dated 5.6.2017. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 01.8.2017.			

138	Case No.:4/3/80-ALC2/2017	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00004/AM18/	RLA File :05/24/040/00619/AM17/	Lic.No/Date:0510401892 08.03.2017	Defer Date:1.08.2017
	Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 01.8.2017.			

139	Case No.:41/3/80-ALC2/2017	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00041/AM18/	RLA File :03/95/040/00754/AM17/	Lic.No/Date:0310811714 08.03.2017	Defer Date:1.8.2017
	Decision: The Committee noted that the firm's application has been sent to DEIT on 03.05.2017 for examination and comments. DIET called for information from the firm vide their letter no.17/32/2017-IPHW dated 01.6.2017. It is decided to send reminder to the firm. Case is deferred to 01.8.2017.			

140	Case No.:14/3/80-ALC2/2017	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00014/AM18/	RLA File :04/24/040/00215/AM17/	Lic.No/Date:0410162877 09.03.2017	Defer Date:1.08.2017
	Decision: The Committee noted that as per deficiency raised by DIPP vide UO No.12/36/2017-TSW/160 dated 16/05/2017, letter sent to the firm on 12.6.2017 vide email to furnish the information. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom			

duty with interest of EODC. Case is deferred to 01.8.2017.

141	Case No.:45/3/80-ALC2/2017	Party Name: AUTOFITS PACKAGING PVT.LTD.	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00045/AM18/	RLA File :03/94/040/01095/AM17/	Lic.No/Date:0310811747 09.03.2017	Defer Date:1.08.2017
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 03.05.2017 for examination and comments. Case is deferred to 01.8.2017.			

142	Case No.:45/3/80-ALC2/2017	Party Name: Banco Products (India) Ltd.,	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00108/AM18/	RLA File :34/24/040/00312/AM17/	Lic.No/Date: 3410043015 09.03.2017	Defer Date:1.08.2017
	Decision: The Committee noted that the firm's application has been sent to DHI on 20.6.2017 for examination and comments. Case is deferred to 01.8.2017.			

143	Case No.:5/26/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00629/AM17/	RLA File :08/24/040/00488/AM17/	Lic.No/Date:0810139861 10.03.2017	Defer Date:1.8.2017
	Decision: The Committee noted to furnish hard copy of application letter sent vide e mail on 28.3.2017 to RA Ahmedabad and firm followed by reminder vide e mail dated 12.6.2017 to RA and firm. Case is deferred to 01.8.2017.			

144	Case No.:3/3/80-ALC2/2017	Party Name: THERMAX LTD.,	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Approved
	HQ File :01/80/050/00003/AM18/	RLA File :31/83/040/00171/AM17/	Lic.No/Date:3110066621 10.03.2017	
	Decision: The committee decided to ratify the norms based upon the written comments of Department of Heavy Industry (DHI) U.O.No 3 (53)/17-TSW (B) dated 19.6.2017. RA may take further necessary action accordingly.			

145	Case No.:17/3/80-ALC2/2017	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00017/AM18/	RLA File :08/24/040/00497/AM17/	Lic.No/Date:0810139860 10.03.2017	Defer Date:1.08.2017
	Decision: The Committee noted that the firm's application has been sent to DEIT on 03.05.2017 for examination and comments. Case is deferred to 01.8.2017.			

146	Case No.:9/3/80-ALC2/2017	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510401961	Defer

:01/80/050/00009/AM18/	:05/23/040/00586/AM17/	15.03.2017	Date:1.08.2017
Decision: The Committee noted that as per deficiency raised by DIPP vide UO No.12/36/2017-TSW/167 dated 16/05/2017, letter sent to the firm on 12.6.2017 vide email to furnish the information. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 01.8.2017.			

147	Case No.:45/5/80-ALC2/2017	Party Name: Netafim Irrigation India Pvt. Ltd.,	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00106/AM18/	RLA File :34/24/040/00309/AM17/	Lic.No/Date: 3410043036 17.03.2017	1.8.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 20.6.2017 for examination and comments. Case is deferred to 01.8.2017.				

148	Case No.:11/3/80-ALC2/2017	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00011/AM18/	RLA File :05/24/040/00634/AM17/	Lic.No/Date:0510402001 20.03.2017	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 03.05.2017 for examination and comments. Case is deferred to 01.8.2017.				

149	Case No.:21/3/80-ALC2/2017	Party Name: AQUASUB ENGINEERING	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00021/AM18/	RLA File :32/24/040/00041/AM17/	Lic.No/Date:3210078128 20.03.2017	Defer Date:1.8.2017
Decision: The Committee noted that hard copy of the firm's application has not been received and letter sent by e mail on 12.6.2017 to firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 01.8.2017.				

150	Case No.:54/3/80-ALC2/2017	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00054/AM18/	RLA File :31/83/040/00179/AM17/	Lic.No/Date:3110066627 21.03.2017	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application was sent to DIPP on 03.05.2017 for comments. However, DIPP has informed that the case pertains to MSME. Accordingly, application sent to MSME on 26.5.2017 for their comments. case is deferred to 01.8.2017.				

151	Case No.:16/3/80-ALC2/2017	Party Name: AUROLAB	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00016/AM18/	RLA File :35/24/040/00061/AM17/	Lic.No/Date:3510045144 23.03.2017	Defer Date:1.08.2017
Decision: The Committee noted that the firm's application has been sent to DEIT on 03.05.2017 for examination and comments. Case is deferred to 01.8.2017.				

152	Case No.:20/3/80-ALC2/2017	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00020/AM18/	RLA File :02/24/040/00267/AM17/	Lic.No/Date:0210207496 24.03.2017	Defer Date:1.08.2017
	Decision: The Committee noted that the firm's application has been sent to DIPP on 03.05.2017 for comments. However, DIPP has informed that the case pertains to MSME. Accordingly, application sent to MSME on 26.5.2017 for examination and comments. Case is deferred to 01.8.2017.			

153	Case No.:36/3/80-ALC2/2017	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00036/AM18/	RLA File :07/24/040/00404/AM17/	Lic.No/Date:0710111341 27.03.2017	Defer Date:1.08.2017
	Decision: The Committee noted that as per deficiency raised by DIPP vide UO No.12/36/2017-TSW/176 dated 16/05/2017, letter sent to the firm on 12.6.2017 vide email to furnish the information. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 01.8.2017.			

154	Case No.:53/3/80-ALC2/2017	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00053/AM18/	RLA File :31/83/040/00185/AM17/	Lic.No/Date:3110066640 29.03.2017	Defer Date:1.8.2017
	Decision: The Committee noted that the firm's application has been sent to DIPP on 03.05.2017 for comments. However, DIPP has informed that the case pertains to MSME. Accordingly, application sent to MSME on 25.6.2017 for examination and comments. Case is deferred to 01.8.2017.			

155	Case No.:49/5/80-ALC2/2017	Party Name: OM Optel Industries Pvt. Ltd.,	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00110/AM18/	RLA File :11/24/040/00001/AM18/	Lic.No/Date: 110028276 13.04.2017	1.8.2017
	Decision: The Committee noted that the firm's application has been sent to DIET on 20.6.2017 for comments. Case is deferred to 01.8.2017.			

156	Case No.:1/3/80-ALC2/2017	Party Name: SIRIA IMPEX PVT.LTD.	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/00001/AM18/	RLA File :05/24/040/00013/AM18/	Lic.No/Date:0510402247 18.04.2017	Defer Date:1.08.2017
	Decision: The Committee noted that hard copy of the application has not been received and letter sent vide email to firm and RA on 12.6.2017 to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 01.8.2017.			

157	Case No.:55/3/80-ALC2/2017	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date: 6/80-ALC2/2017 20.06.2017	Status: Deferred
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HQ File :01/80/050/00055/AM18/	RLA File :09/24/040/00028/AM18/	Lic.No/Date:0910064974 27.04.2017	Defer Date:1.08.2017
Decision: The Committee noted that hard copy of the application has not been received and letter sent vide email to firm and RA on 12.6.2017 to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 01.8.2017.			

158	Case No.:48/5/80-ALC2/2017	Party Name: L&T HOWDEN PVT. LTD.	Meet No/Date: 6/80- ALC2/2017 20.06.2017	Status: Deferred
	HQ File :01/80/050/000109/AM18/	RLA File :03/95/040/00028/AM18/	Lic.No/Date:0310813252 12.5.2017	Defer Date:1.08.2017
	Decision: The Committee noted that hard copy of the firm's application has not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 01.8.2017.			

MANNUAL CASES

S.No.125

Case No. A/R-01	M/s. Decon	HQF.No.01/80/050/00009/AM15/DES.I	Lic. No. & date
Meeting No.06/18	India Plastics	RA.F.No.31/83/040/00231/AM14	3110062832
Date: 20.6.2017	Pvt. Ltd., Pune	Request for revision of norms	Date 26.02.2014
Decision: The Committee noted that the firm's request has been sent to MSME (Chemical) on 17.03.2017 for comments. Case is deferred to 01.8.2017.			

S.No.126

Case No. A/R-90	M/s. Terumo	HQF.No.01/80/050/00073/AM16/DES.I	Lic. No. & date
Meeting No.06/18	Penpol Ltd.,	RA.F.No.53/21/040/00002/AM10	5310008377
Date: 20.6.2017		Request for fixation of norms.	Date 28.05.2009
Decision: The Committee noted that the firm's request has been sent to MSME (Chemicals) on 08.03.2017 for comments. Case is deferred to 01.8.2017.			

S.No.127

Case No. A/R-155	M/s. Transasia	HQF.No.01/80/050/00489/AM15/DES.I	Lic. No. & date
Meeting No.06/18	Bio Medicals	RA.F.No.03/95/040/00564/AM15	5310008377
Date: 20.6.2017	Ltd., Mumbai	Request for fixation of norms	Date 28.05.2009
Decision: The Committee noted that the firm's request dated 31.08.2015 has been sent to DEIT on 22.01.2016 for comments. It is decided to remind DEIT to expedite their comments. Case is deferred to 01.8.2017			

S.No.128

Case No. A/R-104	M/s. Azad	HQF.No.01/80/050/00404/AM15/DES.I	Lic. No. & date
Meeting No.06/18	Engineering Pvt.	RA.F.No.09/24/040/00279/AM15	0910060956
Date: 20.6.2017	Ltd., Hyderabad	Request for fixation of norms	Date 12.09.2014
Decision: The Committee noted that the firm's reply dated 03.02.2017 has been sent to DHI on 08.02.2017 for comments. Case is deferred to 01.8.2017.			

S.No.129

Case No. A/R-107	M/s. Azad	HQF.No.01/80/050/00637/AM15/DES.I	Lic. No. & date
Meeting No.06/18	Engineering Pvt.	RA.F.No.09/24/040/00542/AM15	0910061508
Date 20.6.2017	Ltd., Hyderabad	Request for fixation of norms	Date 08.01.2015
Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to DHI on 07.10.2016 and additional information dated 08.11.2016 also sent to DHI on 09.11.2016 for comments. Case is deferred to 01.8.2017			

S.No.130

Case No. A/R-114	M/s. Toshiba JSW	HQF.No.01/80/050/00438/AM15/DES.I	Lic. No. & date
Meeting No.06/18	Power Systems	RA.F.No.04/24/040/00060/AM15	0410158680
Date: 20.6.2017	Pvt. Ltd., Chennai	Request for revision of norms.	Date 13.06.2014
Decision: The Committee noted that the firm's request dated 01.07.2016 has been sent to DHI on 07.10.2016 for comments. It is decided to remind DHI to expedite their comments. Case is deferred to 01.8.2017.			

S.No.131

Case No. A/R-115	M/s. Automat	HQF.No.01/80/050/00270/AM14/DES.I	Lic. No. & date
Meeting No.06/18	Irrigation Pvt.	RA.F.No.05/23/040/00199/AM14	0510362949
Date: 20.6.2017	Ltd., Delhi	Request for fixation of norms.	Date 20.08.2013
Decision: The Committee noted that the firm's request dated 17.09.2016 has been sent to MSME (Chemical) on 07.10.2016 for comments. It is decided to remind MSME to expedite their comments. Case is deferred to 01.8.2017			

S.No.132

Case No. A/R-118	M/s. Veeline	HQF.No.01/80/050/00211/AM17/DES.I	Lic. No. & date
Meeting No.06/18	Media Ltd.,	RA.F.No.02/24/040/00001/Am17	0210206671
Date: 20.6.2017	Kolkata	Request for amendment / revision of norms.	Date 10.05.2016
Decision: The Committee noted that the firm's reply dated 27.04.2017 has been sent to DIPP on 03.05.2017 for comments. Case is deferred to 01.8.2017.			

S.No.133

Case No.A/R – 159	M/s Shaktiman	F.No.01/80/050/00427/AM15/DES.I	Lic. No. and date
Meeting No.06/18	Rub Rolls P. Ltd.,	RLA No.33/24/040/00007/AM15	3310030078
Date :20.6.2017	Kaithal.	Request for re-consideration on ratification of norms.	Date 16.09.2014
Decision: The Committee noted that the firm's request dated 10.08.2016 has been sent to MSME on 08.02.2017 for comments. Case is deferred to 01.8.2017.			

S.No.134

Case No.A/R – 160	M/s Nucon	F.No.01/80/050/00232/AM17/DES.I	Lic. No. and date
Meeting No.06/18	Aerospace Pvt.	RLA No.09/24/040/00717/AM16	0910063349
Date: 20.6.2017	Ltd., Hyderabad.	Request for ratification of norms.	Date 02.03.2016
Decision: The Committee noted that the MSME deficiency letter dated 17.03.2017 has been sent to the firm on 21.03.2017. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 01.8.2017.			

S.No.135

Case No. A/R – 161	M/s Deepeeka	F.No.01/80/050/00018/AM17/DES.I	Lic. No. and date
Meeting No.06/18	Exports Pvt.	RLA No.05/23/040/00371/AM16	0510396524
Date: 20.6.2017	Ltd., Meerut, U.P.	Request for ratification of norms.	Date 04.12.2015
Decision: The Committee noted that the firm's request dated 12.12.2016 has been sent to MSME on 08.02.2017 for comments. Case is deferred to 01.8.2017.			

S No.136

Case No.A/R – 178	M/s Isgec	F.No.01/80/050/00298/AM17/DES.I	Lic. No. and date
Meeting No.06/18	Heavy	RLA No.05/23/040/00149/AM17	0510398883
Date 20.6.2017	Engineering Ltd., Noida	Request for re-consideration of norms.	Date 22.06.2016
Decision: The Committee noted that the firm's request has been sent to DHI on 23.03.2017 for comments. Case is deferred to 01.8.2017.			

S.No.137

Case No.A/R – 179	M/s Apar	F.No.01/80/050/00263/AM17/DES.I	Lic. No. and date
Meeting No.06/18	Industries Ltd.,	RLA No.03/94/040/00205/AM17	0310805471
Date: 20.6.2017	Mumbai	Request for amendment of norms.	Date 14.07.2016
Decision: The Committee noted that the firm's request has been sent to DEIT on 23.03.2017 for comments. Case is deferred to 01.8.2017			

S.No.138

Case No.A/R – 180	M/s Apar Industries Ltd.,	F.No.01/80/050/00291/AM17/DES.I	Lic. No. and date
Meeting No.06/18	Mumbai	RLA No.03/94/040/00284/AM17	0310806250
Date: 20.6.2017		Request for amendment of norms.	Date 14.07.2016

Decision: The Committee noted that the firm's request has been sent to DEIT on 23.03.2017 for comments. Case is deferred to 01.8.2017

S.No.139

Case No.A/R – 182	M/s Bharat Heavy Electricals Ltd.,	F.No.01/80/050/00566/AM14/DES.I	Lic. No. and date
Meeting No.06/18	Tiruchirapalli	RLA No.04/24/040/00227/AM14	0410154551
Date: 20.6.2017		Request for amendment/revision of norms.	Date 23.01.2014

Decision: The Committee noted that the DHI deficiency letter dated 28.03.2017 has been sent to the firm on 19.04.2017. It is decided to send **final reminder** to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is deferred to 01.8.2017.

S.No.140

Case No.A/R – 183	M/s Godrej & Boyce Mfg. Co. Ltd.,	F.No.01/80/050/00036/AM17/DES.I	Lic. No. and date
Meeting No.06/18	Mumbai	RLA No.03/94/040/00621/AM16	0310800216
Date: 20.6.2017		Request for correction in ratification of norms.	Date 10.11.2015

Decision: The Committee noted the information furnished by the firm sent to DIPP. DIPP pursued the matter and vide their letter No. 12/47/2017-TSW/183-A/R dated 20/06/2017 has raised following deficiency. Accordingly it is decided to call for following information from the firm :-

1. Assembly drawing /diagram of the resultant product(export item) showing placement & exact use of 14 Nos. of Thermocouples(import item No. 14) .
2. Bifurcated quantities of Thermocouples to be accounted for in the resultant product(export item) and to be supplied as spares.

Case is deferred to 01.8.2017.

S.No141

Case No.A/R – 185	M/s Shirodkar Preci Comp Private Limited, Pune	F.No.01/80/050/00156/AM17/DES.I	Lic. No. and date
Meeting No.6/18		RLA No.31/83/040/00163/AM16	3110066008
Date: 20.6.2017		Request for ratification of norms.	Date 25.02.2016

Decision: The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/47/2017-TSW/185/AR dated 20.6.2017 as under:-

1. Net weight of exo port items at Sl. No. 1 to 6 may be specified as 384.75 Kgs., 43 Kgs., 75.7 Kgs., 9 Kgs., 6.40 Kgs. & 7.60 Kgs. respectively.
2. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as under on repeat basis as per their Advance Authorization No. 3110057984 dated 17.04.2013 in NC meeting dated 28.04.2015
 - (i) Quantity of import item at Sl. No. 1 may be allowed as 899.1 Kgs. as 3.77 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
 - (ii) Quantity of import item at Sl. No. 2 may be allowed as 290.7 Kgs. as 3.80 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
 - (iii) Quantity of import item at Sl. No. 3 may be allowed as 223.2 Kgs. as 3.25 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
3. Quantities of import items at Sl. No. 4, 5 & 6 may be allowed as under on repeat basis as per their Advance Authorization No. 3110057929 dated 15.04.2013 in NC meeting dated 12.04.2015
 - (i) Quantity of import item at Sl. No. 4 may be allowed as 101.3 Kgs. as 3.78 Kgs./Kg. content in export item after taking 10 % recovery from scrap.

(ii)	Quantity of import item at Sl. No. 5 may be allowed as 39.9 Kg. as Kgs./Kg. content in export item after taking 10 % recovery from scrap.	4.34
(iii)	Quantity of import item at Sl. No. 6 may be allowed as 25.3 Kgs. as content in export item after taking 10 % recovery from scrap.	3.62 Kgs./Kg.
4.	Quantity of import item at Sl. No. 7 may be allowed as 134.9 Kgs. as content in export item after taking 10 % recovery from scrap.	1.78 Kgs./Kg.
5.	Quantity of import item at Sl. No. 8 may be allowed as 17.93 Kgs. as content in export item after taking 10 % recovery from scrap.	1.99 Kgs./Kg.
6.	Quantity of import item at Sl. No. 9 may be allowed as 20.8 Kgs. as content in export item after taking 10 % recovery from scrap	3.25 Kgs./Kg.
7.	Quantity of import item at Sl. No. 10 may be allowed as 13.5 Kgs. as content in export item after taking 10 % recovery from scrap	1.77 Kgs./Kg.

RA may take necessary action accordingly.

S.No.142

Case No.A/R- 187	M/s Kelvion India Pvt. Ltd.,	F.No.01/80/050/00522/AM14/DES.I	Lic. No. and date
Meeting No.06/18	(Formerly known as GEA Ecoflex India Private Limited, Pune	RLA No.03/94/040/00880/AM14	0310766285
Date: 20.6.2017		Request for ratification of norms.	Date 15.01.2014

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) vide U.O. dated 28.03.2017 sent to the firm on 19.04.2017 through e-mail and final reminder sent on 30.6.2017 vide email. Case is deferred to 01.8.2017.

S.No.143

Case No.A/R -19	M/s Tema India Ltd.,	F.No.01/80/050/00223/M17/DES.I	Lic. No. and date
Meeting No.06/18	Mumbai	RLA No.03/95/040/00743/AM16	0310804703
Date: 20.6.2017		Request for re-fixation of norms.	dt. 16.05.2016

Decision: The Committee decided to call for following information from the firm as per the deficiency raised by the DIPP vide their letter 12/47/2017-TSW/19-A/R dated 20/06/2017 as under :-

1. There is no increase in weights of export items in spite of increase in net weight of 60 MT of tubes (import item at Sl. No. 1) and the same may be clarified.
2. As per material balancing giving net weights of imported and indigenous inputs in export items at Sl. No. 1 to 41 (Annexure-II), total weight of imported and indigenous inputs is less than the net empty weights of export items and the same may be clarified.

Case is deferred to 01.8.2017.

S.No.144

Case No.A/R -20	M/s Tema India Ltd.,	F.No.01/80/050/00351/M15/DES.I	Lic. No. and date
Meeting No.03/18	Mumbai	RLA No.03/95/040/00335/AM15	0310787039
Date: 20.6.2017		Request for re-fixation of norms.	dt. 18.07.2014

Decision: The Committee decided to call for following information from the firm as per the deficiency raised by the DIPP vide their letter 12/47/2017-TSW/20-A/R dated 20/06/2017 as under :-

1. There is no increase in weights of export items at Sl. No. 1 to 7 in spite of additional import of 76.425 MT of tubes (import items at Sl. No. 5 to 8) as per amendment Sheets No. 1 & 3 and the same may be clarified.
2. Reasons for decrease in weight of export item at Sl. No. 8 from 13.6 MT to 6.92 MT.

3. As per material balancing giving net weights of imported and indigenous inputs in export items at Sl. No. 1 to 8 (Annexure-II), total weight of imported and indigenous inputs is less than the net empty weights of export items and the same may be clarified.

Case is deferred to 01.8.2017.

S.No.145

Case No.A/R – 22	M/s Isgec Heavy Engineering Ltd., Noida.	F.No.01/80/050/00092/AM17/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.05/23/040/00004/AM16	0510394195
Date: 20.6.2017		Request for re-consideration of ratification of norms.	dt. 11.05.2016

Decision: The Committee noted that the firm's request dated 06.04.2017 has been sent to DIPP on 05.05.2017 for comments. Case is deferred to 01.8.2017.

S.No.146

Case No.A/R – 23	M/s Isgec Hitachi Zosen Limited, Noida.	F.No.01/80/050/00362/AM17/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.05/23/040/00223/AM17	0510399393
Date: 20.6.2017		Request for re-consideration of norms.	dt. 09.08.2016

Decision: The Committee noted that the firm's request dated 19.04.2017 has been sent to DIPP on 05.05.2017 for comments. Case is deferred to 01.8.2017

Sl.No.147

Case No.A/R – 24	M/s GEA WESTFALIA SEPARATOR INDIA PRIVATE LIMITED, BANGALORE	F.No.01/80/162/00059/AM18/DES.I	
Meeting No.03/18		RLA No.05/23/040/00125/AM16	
Date: 20.6.2017		Request of SEZ Bangalore for fixation of Scrap/wastage norms for the export product Decanter Centrifuge, Oil purification unit as separator.	

Decision: The Committee noted that the firm's request dated 22.02.2017 has been sent to MSME on 05.05.2017 for comments. Case is deferred to 01.8.2017.

Sl.No.148

Case No.A/R – 25	M/s S AND W JEWELLERY PRIVATE LIMITED, BANGALORE	F.No.01/80/050/00053/AM17/DES.I	Lic. No. and date
Meeting No. 03/18		RLA No.05/23/040/00125/AM16	0710108479
Dated: 20.6.2017		Request for re-fixation of norms.	Date 08.07.2015

Decision: The Committee noted that the firm's request dated 26.04.2017 has been sent to MSME on 05.05.2017 for comments. Case is deferred to 01.8.2017.

S.No.149

Case No.A/R – 26	M/s Clyde Bergemann India Private Limited, Noida.	F.No.01/80/050/00125/AM16/DES.I	Lic. No. and date
Meeting No. 03/18		RLA No.05/23/040/00049/AM16	0510394296
Dated: 20.6.2017		Request for amendment of norms.	Date 19.05.2015

Decision: The Committee noted that the firm's request dated 10.10.2016 has been sent to MSME on 11.05.2017 for comments. Case is deferred to 01.8.2017.

Sl.No.150

Case No.A/R – 27	M/s TPP Boilers Pvt. Ltd.	F.No.01/80/050/00037/AM17/DES.I	Lic. No. and date
Meeting No. 06/18		RLA No03/95/40/00696/AM16	0310801039
Dated:20.6.2017		Request for amendment of norms	Date15.12.2015
Decision: The Committee noted that the firm has requested vide letter dated 12.04.2017 for amendment of norms . The representative of the firm Sh. Vikas Apte, Senior Manager of the company appeared before the committee, submitted related papers and stated that their export product “Boiler Throat Omega Panel” is a part of Boiler and not the capital goods hence it is not covered under SION C- 1647. The committee in the presence of technical representative agreed to the firms submission that earlier norms allowed is to be revisited and directed to send the firms representation to DHI to re- examine the matter and furnish their comments. Case is deferred to 01.8.2017.			


 के० पी० सिंह K. P. SINGH
 उप महानिदेशक, विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

on-line case sl. no - 09

DIPP

dt 20-6-17

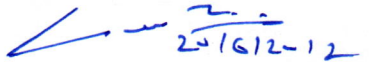
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/06/2017 - Case No. 2/3/80 (M/s Lloyd Electric & Engineering Limited) (Advance Authorization No. 0510387603 dated 28.05.2014)

Taking clue from SION C-814, Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1, 2, 3 & 5 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 4 may be allowed as 1.01 Kgs./Kg. content in the export products.
3. Quantity of import item at Sl. No. 6 may be allowed as 1.02 Kgs./Kg. content in the export products.
4. Quantity of import item at Sl. No. 7 may be allowed as 1.02 Kgs./Kg. content in the export products as claimed by the firm.

Norms committee may take a view

 20/6/17

S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/47/2017-TSW/2 dated 20/06/2017

on line case 86/110, 15 / D/L
Dtd. 20-6-17
DIPP

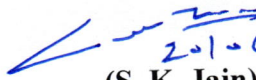
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/06/2017 - Case No. 79/2/80 (M/s Dynamatic Technologies Limited) (Advance Authorization No. 0710108868 dated 12.10.2015)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise.
2. For net weight of components to be manufactured from import items at Sl. No. 1 to 99, details of components with net weights thereof may be indicated.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/47/2017-TSW/15 dated 20/06/2017

on-line case 80/ND. 16/D/L
dated 20-6-17
DIPP

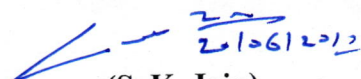
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/06/2017 - Case No. 80/2/80 (M/s Dynamatic Technologies Limited) (Advance Authorization No. 0710108867 dated 12.10.2015)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise.
2. For net weight of components to be manufactured from import items at Sl. No. 1 to 60, 62 to 67, 75, 76 & 79 to 81, details of components with net weights thereof may be indicated.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/47/2017-TSW/16 dated 20/06/2017

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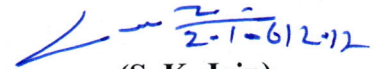
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/06/2017 - Case No. 22/2/80 (M/s Driplex Water Engineering Ltd.)
(Advance Authorization No. 0510396448 dated 27.11.2015)**

Advance Authorisation may be ratified as under:

1. Words "containing 2610 Litres of Strongly Acidic Cation Exchange & 2610 Litres of Strongly Basic Anion Exchange" may be suffixed with the description of export item.
2. Quantity of import items at Sl. No. 1 to 5 & 7 may be allowed on net to net basis with accountability clause.
3. Quantity of import item at Sl. No. 6 may be allowed may be allowed as 180 Nos. on net to net basis with accountability clause. In addition, spares may be allowed as per policy for import of spares.

Norms committee may take a view


2-1-612.12

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/47/2017-TSW/26 dated 20/06/2017

on-line case NO-29
at 20-6-12

**Department of Industrial Policy & Promotion
(TSW)**

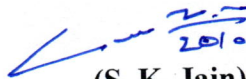
DIPP

NC Meeting dated 20/06/2017 Case No. 44/23/80 (M/s Sartorius Stedim India Pvt. Limited) (Advance Authorization No. 0710109220 dated 05.01.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export item may be specified as 13000 Kgs..
2. Import items from Sl. No. 1 to 27, 36 to 57, 64 to 76, 81 & 83 to 98 may be allowed on net to net basis with accountability clause.
3. Quantities of import items at Sl. Nos. 28 to 35 may be allowed as 240.7 Mtrs., 199.9 Mtrs., 217.3 Mtrs., 263.2 Mtrs., 120.4 Mtrs., 22.4 Mtrs., 17.3 Mtrs. & 5.6 Mtrs. respectively as 1.02 mtrs./mtr content in the export item.
4. Quantities of import items at Sl. Nos. 58 to 63 may be allowed as 316.2 Mtrs., 240.7 Mtrs., 194.8 Mtrs., 114.2 Mtrs., 80.6 Mtrs. & 45.9 Mtrs. respectively as 1.02 mtrs./mtr content in the export item.
5. Quantities of import items at Sl. Nos. 77 to 80 & 82 may be allowed as 339.7 Mtrs., 476.3 Mtrs., 45.9 Mtrs., 68.3 Mtrs. & 45.9 Mtrs. respectively as 1.02 mtrs./mtr content in the export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/47/2017-TSW/29 dated 20/06/2017

on-line case at sl. No. 33 and 85

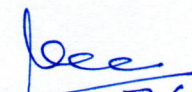
DHI

Department of Heavy Industry

For NC Meeting dated 20/6/2017

ID	AA No	Name	SION C- 1647/1742/ GN-4/Repeat
33	510397374	Dee Dev	Item 1,2,7 to 9- 1.02Kg/Kg content in EP Item 3 to 6- net to net under GN4 Item no 5 and 6 - Word <u>etc</u> be deleted and Separate quantity in numbers be asked and incorporated in AA for Gaskets.
85	510400697	Dee Dev	Item 1,2,3,7 - 1.02Kg/Kg content in EP Item 4,5,6,8- net to net under GN4 Item no 5 - Separate quantity in numbers be asked and incorporated in AA for Gaskets.

NC may take a view


20/6/17
(K.K.Tiwari)

Industrial Adviser

Dy DGFT-DES-I

on-line case no-43
at 20-6-17
DIPP

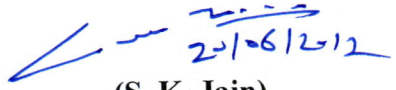
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/06/2017 Case No. 45/23/80 (M/s Sartorius Stedim India Pvt. Limited) (Advance Authorization No. 0710109724 dated 26.04.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export items at Sl. No. 1 to 6 may be specified as 3750 Kgs., 5500 Kgs., 250 Kgs., 8500 Kgs., 300 Kgs. & 300 Kgs. respectively.
2. Import items from Sl. No. 1 to 42, 45 to 56 & 62 to 124 may be allowed on net to net basis with accountability clause.
3. Quantities of import items at Sl. Nos. 43 & 44 may be allowed as 28.6 Mtrs. & 14.3 Mtrs. respectively as 1.02 mtrs./mtr content in the export items.
4. Quantities of import items at Sl. Nos. 57 to 61 may be allowed as 197.8 Mtrs., 67.3 Mtrs., 66.8 Mtrs., 112.2 Mtrs. & 67.4 Mtrs. respectively as 1.02 mtrs./mtr content in the export items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/47/2017-TSW/43 dated 20/06/2017

Government of India
Department of Heavy Industry
TSW(B) Section

⁸⁶
on-line case NO-57
dt. 20-6-17

Ref: (1) AANo.0310805866 dated 01.07.2016 dated 1.7.2016 M/s MHPS Turbine Generators Private Limited.

(2) 01/80/50/288/AM-17/DES-I dated 8/5/2017

The request has been examined and the comments are as under:

Export Product: Stream Turbine, 68.19 MW – 5 No's.

Inputs

Item No. 34, 35 & 45 may be deleted.

Item No. 36 & 37 – as per C-1647

Remaining items - net to net under GN-4 with accountability clause. However, as per details enclosed alongwith reference (2), the item quantity may be mentioned in numbers in place of sets and the expanded list of item no.61 and 62 be incorporated in the AA.



(K.K. Tiwari)
Industrial Advisor

DGFT, DES-I

D.O. No.3/77/2016-TSW(B)

**MHPS**

L&T-MHPS Turbine Generators Private Limited
(Formerly known as L&T-MHI Turbine Generators Private Limited)

Gate No. 8, Hazira Works (West)
Surat Hazira Road, P.O. Bhatna
Surat 394 510, Gujarat, INDIA
Tel +91 261 280 8000
Fax, +91 261 280 8030
www.Ltmturbogenerators.com

LIC:LUT:1160:LMTG

May 5, 2017

✓ The Directorate General of Foreign Trade
(DES I)
Udyog Bhavan
Maulana Azad Road
New Delhi

Dear Sir,

Ratification of Norms – Advance Authorisation No.
0310805866 dated 1.7.2016 ²⁸⁸
DGFT File No. 01/80/050/881/AM17

This has reference to your letter dated 17.3.2017 seeking additional information/documents in respect of above advance authorisation.

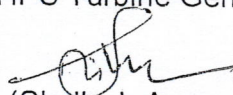
Our response to the queries raised is as under :-

- (1) **Quantity given in sets to be given in numbers**
Please refer Annexure 1 giving details of sets in numbers.
- (2) **List of Accessories**
Refer Annexure 1 details of accessories (Sl. No. 61 and 62).
- (3) **Volumetric calculation of %age wastage of raw materials**
We wish to state that raw materials at Sl. No. 34 and 35 have not been imported by us.

We now request you to arrange to send your recommendations to the office of Addl. DGFT, Mumbai as the dispatch of export product is planned in end-May, 2017.

Thanking you,

Yours faithfully,
For L&T-MHPS Turbine Generators Pvt. Ltd.


(Shailesh Agrawal)

Encl: As above.

cc : Mr. K.K. Tiwari
Industrial Adviser
Deptt. of Heavy Industries
Udyog Bhavan
New Delhi

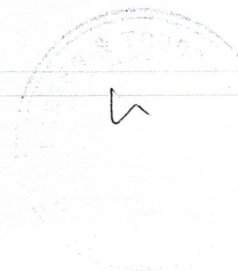
47

Registered Office: L&T House, N.M. Road, Ballard Estate, Mumbai 400 001, India
CIN: U31101MH2006PTC166541

A Joint Venture between Larsen & Toubro Limited and Mitsubishi Hitachi Power Systems Limited

1. Annexure 1

AA S/N	AA- ITEM DESCRIPTION	AA- QTY	COMPONENT DESCRIPTION	QTY - BREAK UP
			TURNING DEVICE ASSEMBLY	1 SET
			MOTOR	1 PC
			SLIDE BASE	1 PC
			LINER	1 PC
			HEX.BOLT	4 PC
			V PULLEY	1 PC
			V PULLEY	1 PC
			V BELT	2 PC
			KEY (ONE ROUND END)	1 PC
			CYCLO DRIVE	1 PC
			KEY (ONE ROUND END)	1 PC
			KEY (BOTH ROUND END)	1 PC
			SET SCREW	1 PC
			HEX. SOC. HEADLESS SET SCREW FLAT CONE P	1 PC
			SPACER	1 PC
			RETAIN RING(SHAFT)	1 PC
			RETAINING RING (FOR HOLE)	3 PC
			BALL BEARING	2 PC
			BALL BEARING	1 PC
			NEEDLE BEARING	2 PC
			INNER RING FOR NEEDLE BEARING	2 PC
			SPACER	1 PC
			SPACER	1 PC
			PLAIN WASHER	4 PC
			SPRING WASHER	2 PC
			GEAR	1 PC
			GEAR	1 PC
			GEAR (COUPLING SPACER)	1 PC
			SUPPORTER	2 PC
			COVER	2 PC
			ROTATION STOPPER	1 PC



6h

HEX.NUT	2 PC
TAPER PIN	2 PC
SOC.HEAD BOLT	2 PC
HEX.BOLT	6 PC
HEX.BOLT	4 PC
PACKING	2 PC
BLIND PLATE	1 PC
PACKING	1 PC
BEARING HOLDER	1 PC
HEX.BOLT	4 PC
DU BUSHING	1 PC
DU BUSHING	1 PC
DU BUSHING	1 PC
PARALLEL PIN	1 PC
PARALLEL PIN	1 PC
HEX. SOCKET HEAD BOLT	10 PC
SPRING WASHER	10 PC
PIPE JOINT	1 PC
STOPPER	2 PC
BOLT	4 PC
SPRING SEAT	2 PC
RATCHET HANDLE	1 PC
NUT	1 PC
STUD BOLT	8 PC
HEX.NUT	8 PC
BUSHING	1 PC
SOC.HEAD BOLT	3 PC
BOLT	4 PC
BOLT	4 PC
NUT	4 PC
PLAIN WASHERS	4 PC
BOLT	2 PC
NUT	2 PC

57	FRONT BEARING BOX	1 SET	ASME-BLIND FLANGES	1 PC
			GREASE NIPPLE PIN TYPE	4 PC
			ASME-BLIND FLANGES	2 PC
			GASKET	4 PC
			PLUG	2 PC
			INSERT TYPE TUBE FITTING	1 PC
			BEARING COVER	1 PC
			STUD BOLT	2 PC
			HEX.U NUT	2 PC
			D20 THREADED END TAPER PIN	2 PC
			HEX. NUT CLASS 1	2 PC
			EYEBOLT	4 PC
			COVER	1 PC
			PACKING	1 PC
			HEX. BOLT	4 PC
			HEX. SOC. TAPER PLUG	1 PC
			ASME-SFL	1 PC
			GASKET	1 PC
			HEX. BOLT	1 PC
			SPRING LOCK WASHERS	1 PC
			PEDESTAL FOR HYDRAULIC AMPLIFIER ATTACHM	1 PC
			HEX. BOLT	4 PC
			FRONT SIDE PEDESTAL MACHINING UPPER HALF	1 PC
			FRONT SIDE PEDESTAL MACHINING LOWER HALF	1 PC
			THRUST BEARING COVER MACH.	1 PC
			OIL SLINGER COVER ASS'Y	1 PC
			COUPLING COVER ASS'Y	1 PC
			PIPE WELD	1 PC
			EXPANSION INSTRUMENT MOUNTING ASS'Y	1 PC
			OIL SLINGER ASS'Y	1 PC
			THRUST BEARING	1 SET
			CARRIER RING	1 PC
			PAD-STOP	20 PC

15

59

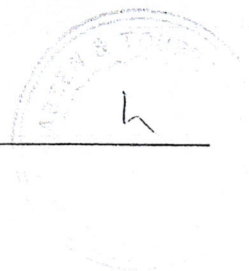
JOURNAL BEARING

2 SET

PARALLEL PIN	10 PC
HEXAGON SOCKET HEAD BOLT	20 PC
SHIM	4 PC
OUTER LINER	1 PC
SHIM	1 PC
SIDE PLATE	1 PC
SIDE PLATE	1PC
SCREW FOR SIDE PLATE	20 PC
STOP PIN	1 PC
PIVOT	4 PC
LINER (PAD SIDE)	4 PC
HEX. SOC. HEAD TAPER THREAD PLUG	8 PC
HEXAGON SOCKET HEAD BOLT	8 PC
PLAIN WASHER	8 PC
SPRING	4 PC
THERMO COUPLE	2 PC
SPACER	4 PC
SPACER	1 PC
STAINLESS WIRE	1 PC
SPARE PIVOT	2 PC.
SPARE SHIM (T=0.05)	4 PC.
SPARE SHIM (T=0.10)	4 PC.
SPARE SHIM (T=0.20)	4 PC.
SPARE SHIM (T=0.30)	1 PC.
SPARE SHIM (T=1.70)	1 PC.
D335 JOURNAL BEARING	1 SET
CARRIER RING	1 PC
JOURNAL PAD (UPPER)	2 PC
JOURNAL PAD (LOWER)-1	1 PC
JOURNAL PAD (LOWER)-2	1 PC
JOURNAL PAD STOP	8 PC
HEX. SOC. HEAD TAPER THREAD PLUG	8 PC
C-TYPE STOP RING	8 PC

NUT	4 PC
VALVE LIFTING ROD	2 PC
BUSH	2 PC
CONNECTION PIECE	2 PC
CONNECTION PIECE	1 PC
CONNECTION PIECE	1 PC
CONNECTION PIECE	1 PC
TURN BUCKLE	1 PC
SPHERICAL BEARING	4 PC
GREASE NIPPLE	4 PC
COLLAR HEAD PIN	4 PC
PLAIN WASHER	4 PC
SPLIT PIN	4 PC
SPRING	1 PC
SPRING SEAT (LOWER)	1 PC
SPRING SEAT (COVER)	1 PC
SPRING SPINDLE	1 PC
ADJUSTING NUT	1 PC
SPLIT PIN	1 PC
BUSH	2 PC
INDIATOR PLATE	1 PC
LIFT INDICATOR	1 PC
NUT	1 PC
NUT	1 PC
SLOTTED HEAD MACHINE SCREW	4 PC
LEVER SPINDLE	1 PC
HEX.SOCKET HEAD SCREW	2 PC
HEX.SOCKET HEAD SCREW	4 PC
HEX.SOCKET HEAD SCREW	4 PC
HEX.SOCKET HEAD SCREW	2 PC
HEX.SOCKET HEAD SCREW	4 PC
HEX.SOCKET HEAD SCREW	2 PC
NUT	2 PC

BOLT	6 PC
BUSH	6 PC
SET SCREW	1 PC
PACKING	2 PC
PLUG	2 PC
SPRING	1 PC
HEXAGON SOCKET HEAD CAP SCREW	16 PC
SPRING SEAT	1 PC
TAPER PIN	2 PC
SPRING	1 PC
HEXAGON SOCKET HEAD CAP SCREW	4 PC
OIL SEAL	1 PC
HEXAGON SOCKET HEAD CAP SCREW	1 PC
NUT	2 PC
CAM FOLLOWER	2 PC
FORK END	1 PC
FORK END	1 PC
TURNBUCKLE	1 PC
NUT(LEFT-HAND SCREW)	1 PC
LEVER	1 PC
JOINT	1 PC
LEVER	1 PC
COLLAR HEAD PIN	5 PC
SPLIT PIN	6 PC
BOLT	4 PC
NUT	1 PC
EYE BOLT	4 PC
BUSH	2 PC
PARALLEL PIN	2 PC
WASHER	6 PC
O RING	1 PC
HEXAGON SOCKET HEAD CAP SCREW	8 PC
STEEL WIRE	1 PC



45

5

FL-202F08R-M2-R5-03-30	1 PC
VZ-5A	1 PC
VZ-10A-155	1 PC
VZ-7A-1	1 PC
FL-202F08R-M2-R5-03-30	1 PC
VZ-5A	1 PC
VZ-10A-155	1 PC
VZ-7A-1	1 PC
FW-202FA-60	1 PC
FW-202FA-60	1 PC
FW-202FA-60	1 PC
FW-202FA-30	1 PC
FW-202FA-30	1 PC
FW-143FA-30	1 PC
FW-202FA-30	1 PC
FW-202FA-30	1 PC
FW-202FA-60	1 PC
FW-202FA-60	1 PC
RESISTANCE BULB	1 PC
RESISTANCE BULB	1 PC
RESISTANCE BULB	1 PC
RESISTANCE BULB	1 PC
CABLE GLAND G1/2	10 PC
CABLE GLAND G1/2	1 PC
RUBBER SHEET T=1 0.5	1 PC
SHAFT VIB. DET. PRODUCTION COVER	2 PC
BRACKET WELD STRUCTURE	1 PC
CONNECTOR BOX COVER	1 PC
PLUG	1 PC
PLATE	1 PC
PLUG	1 PC
CONNECTOR BOX WELD STRUCTURE	1 PC
PACKING	2 PC

		HEX. BOLT M6×10	12 PC
		HEX. BOLT M6×25	4 PC
		CABLE CLIP	6 PC
		BAND :3M	1 PC
		SEALED CABLE	5 PC
		GUIDE PILAR FOR ROTOR LIFTING WITH ACCESSORIES	1 SET
		THREADED END TAPER PIN	8 PC
		HEX.NUT	8 PC
		ROTOR GUIDE PILLAR MACH.(No.2 BRG. SIDE)	1 PC
		ROTOR GUIDE PILLAR MACH.(No.1 BRG. SIDE)	1 PC
		ROTOR LIFTING BEAM	1 PC
		D32*4260 WIRE ROPE(DRDINARY LOPE LING)	1 PC
		D32*4920 WIRE ROPE(DRDINARY LOPE LING)	1 PC
		CLEARANCE MEASURING PLATEASSY(HIGH PRESSURE SIDE)	1 PC
		CLEARANCE MEASURING PLATEASSY(LOW PRESSURE SIDE)	1 SET
		CLEARANCE MEASURING PLATE	1 PC
		SPACING PIECE	3 PC
		HEX.BOLT	3 PC
		ROTOR TEMPORALLY JOINT TOOL ASSY	1 SET
		ROTOR TEMPORALLY JOINT TOOL	1 PC
		GASKET	1 PC
		BOLT	4 PC
		SUPPORT	4 PC
		HEX.BOLT	6 PC
		HEX.BOLT	7 PC
		HEX.BOLT	6 PC
		HEX. NUT CLASS 1	16 PC
		PLAIN WASHER	8 PC
		COVER FAB.	1 PC
62	ACCESSORIES FOR TURBINE ASSLY.	1 SET	

f No. 23(5)/2014. Chem
online case case No - 79296

**O/o THE DEVELOPMENT COMMISSIONER (MSME)
(CHEMICAL DIVISION)**

MSME
DT 20-6-17

7th floor, A Wing, Nirman Bhawan,
New Delhi

Date: 19 June, 2017

OFFICE MEMORANDUM

Subject: Ratification of the norms in respect of Advance Authorization No. 0510400294 dated 27.10.2016 and 0510400933 dated 26.12.2016, under Para 4.7 of HBP (Vol. I) obtained by M/s Johnson Matthey India Pvt. Ltd.

Director General of Foreign Trade (DGFT) may refer to its O. M No. 01/80/050/532/AM17/DES.1/948 and 01/80/050/536/AM17/DES.1/967 dated 08.02.17 forwarding Advance Authorization No. 0510400294 dated 27.10.2016 and 0510400933 dated 26.12.2016, issued to M/s, Johnson Matthey India Pvt. Ltd., Gurgaon for ratification of norms.

The application of M/s Johnson Matthey India Pvt. Ltd. for export of Automobile Exhaust Catalyst of ceramic substrate impregnated with Palladium and Rhodium has been examined.

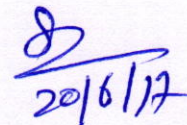
Import Input at S. No. 1 (Ceramic Substrate size 93.0 x 147.5 mm, 400 cpsi, 6.5 mil,) being component, net to net quantity in Numbers terms may be allowed. For import input at S. No. 2 (Palladium as Palladium Nitrate) and at S. No. 3 (Rhodium as Rhodium Nitrate), net quantity with Nil wastage is recommended.

This issues with the approval of competent authority.



(H.S Bisht)
Director (Chemical)

Foreign Trade Development Officer,
O/o Director General of Foreign Trade,
DES I Section, Room No. 404
M/o Commerce and Industry,
Udyog Bhawan,
New Delhi.



ONLINE ONE CASE NO - 11224

DATE

21-06-11

DATE 11/06/2011
TIME 11:00 AM

DATE 11/06/2011
TIME 11:00 AM

DATE 11/06/2011
TIME 11:00 AM

DATE 11/06/2011
TIME 11:00 AM

DATE 11/06/2011
TIME 11:00 AM

DATE 11/06/2011
TIME 11:00 AM

20/6/11

DATE 11/06/2011
TIME 11:00 AM

Online on 16.10.84

at 20-6-17

DIPP

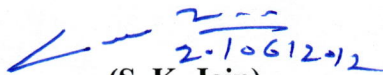
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 20/06/2017 - Case No. 16/23/80 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310809600 dated 05.12.2016)**

Advance Authorization may be ratified as under:

1. Net empty weight of export items at Sl. No. 1 & 2 may be specified as 420 MT & 62.6 MT respectively.
2. Import items at Sl. Nos. 1 & 2 shall be of relevant grade and thickness as contained in the export items.
3. Quantity of import items at Sl. No. 1 & 2 may be allowed as 182927 Kgs & 64982 Kgs. respectively as 1.05 Kgs./Kg. content in the export items.
4. Quantity of import item at Sl. No. 3 may be allowed as under:
 - (i) Tubesheet: 2 Nos.(93082 Kgs. as 3.07 Kgs./Kg. content in export items after taking 20 % recovery from scrap.
 - (ii) PQR Qualification Block/Mock UP Block.WPQ Block: 14 Nos. (6036 Kgs.)
5. Quantity of import item at Sl. No. 4 may be allowed as under:
 - (i) Forged components 123 Nos (24870 Kgs.)
 - (ii) Mock UP Block/PTC: 2 Nos.(130 Kgs.)
6. Import items at Sl. No. 5 to 8 may be allowed on net to net basis with accountability clause.
7. Import items at Sl. No. 9 & 10 shall be of relevant grade and dia. as contained in the export items and may be allowed as 1.02 Mtr/mtr. content in export items.
8. Quantity of import item at Sl. No. 11 may be allowed as 463.6 Kgs. as 1.02 Kgs./Kg. content in the export items
9. Quantities of import items at Sl. No. 12, 13 & 14 (welding consumables) may be allowed as 6627 Kgs., 7805 Kgs. & 7805 Kgs. respectively.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/47/2017-TSW/84 dated 20/06/2017

online case no 86 / D/L

DIPP
20-6-17

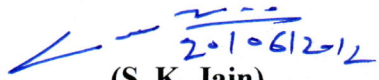
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/06/2017 - Case No. 53/23/80 (M/s Radiant Heat Exchangers Pvt. Limited) (Advance Authorization No. 3110066440 dated 09.12.2016)

Reply submitted by the firm vide their letter dated 31/05/2017 has been perused which is not complete and they may be asked to submit the following information

- 1) Weight of each Export Product.
- 2) Weight of each of the imported and indigenous input, separately for each export product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- 3) Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.
- 4) Detailed calculation as to how the quantity of raw materials proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/47/2017-TSW/86 dated 20/06/2017

on-line case 88 NO - 88

dt 20-6-17

DIPP

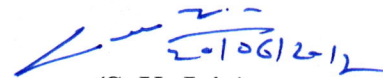
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/06/2017 - Case No. 54/23/80 (M/s United Technologies) (Advance Authorization No. 3110066445 dated 13.12.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export items at Sl. No. 1 & 2 may be specified as 510.555 MT & 7.34 MT respectively
2. Words "Length 15.853 Meters" may be suffixed with the description of export item at Sl. No. 1.
3. Words "Length 13.103 Meters" may be suffixed with the description of export item at Sl. No. 2.
4. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 1.02 Mtr./Mtr. content in export items as claimed by the firm.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/47/2017-TSW/88 dated 20/06/2017

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms of AA no-3110066621 dt 10-03-17

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Thermax Limited. Based on the information submitted, this Office recommends the following.

Export

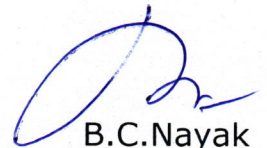
Heat Recovery Steam Generator - 1 number. The total export weight is 1159.9 MT & the same may be incorporated in the AA.

Import

The firm has given the calculation indicating specific use in the manufacture of end product. The input weight as given in Annexure II be incorporated in the AA.

Item no	Item	Recommendation
1 to 29	Relevant Steel pipes/tubes	1.02 Kg/Kg content in export product taking clue from of C-1647
29 to 35	Channel, Beam, Angle	1.02 Kg/Kg content in export as applied for, (5% wastage has been allowed in C-1647)

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
19-06-17

DGFT, Economic Officer, NC-I
Deptt. of HI, UO No 3(53)/17-TSW(B)

dated

manuel c. 110 - 140 / D/L
dt 20-6-17
DIPP

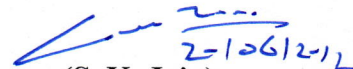
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/06/2017 - Case No. A/R-183 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310800216 dated 10.11.2015)

Reply submitted by the firm vide their letter No. APM/120745 dated 17.05.2017 has been perused which is not complete and they may be asked to submit the following details:

1. Assembly drawing /diagram of the resultant product(export item) showing placement & exact use of 14 Nos. of Thermocouples(import item No. 14) .
2. Bifurcated quantities of Thermocouples to be accounted for in the resultant product(export item) and to be supplied as spares.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/47/2017-TSW/183-A/R dated 20/06/2017

ctt 20-6-17

DIPP

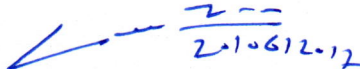
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/06/2017 - Case No. A/R-185 (M/s. Shirodkar Preci Comp Private Limited) (Advance Authorization No. 3110066008 dated 25.02.2016)

Advance Authorisation may be ratified as under:

1. Net weight of exo port items at Sl. No. 1 to 6 may be specified as 384.75 Kgs., 43 Kgs., 75.7 Kgs., 9 Kgs., 6.40 Kgs. & 7.60 Kgs. respectively.
2. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as under on repeat basis as per their Advance Authorization No. 3110057984 dated 17.04.2013 in NC meeting dated 28.04.2015
 - (i) Quantity of import item at Sl. No. 1 may be allowed as 899.1 Kgs. as 3.77 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
 - (ii) Quantity of import item at Sl. No. 2 may be allowed as 290.7 Kgs. as 3.80 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
 - (iii) Quantity of import item at Sl. No. 3 may be allowed as 223.2 Kgs. as 3.25 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
3. Quantities of import items at Sl. No. 4, 5 & 6 may be allowed as under on repeat basis as per their Advance Authorization No. 3110057929 dated 15.04.2013 in NC meeting dated 12.04.2015
 - (i) Quantity of import item at Sl. No. 4 may be allowed as 101.3 Kgs. as 3.78 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
 - (ii) Quantity of import item at Sl. No. 5 may be allowed as 39.9 Kg. as 4.34 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
 - (iii) Quantity of import item at Sl. No. 6 may be allowed as 25.3 Kgs. as 3.62 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
4. Quantity of import item at Sl. No. 7 may be allowed as 134.9 Kgs. as 1.78 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
5. Quantity of import item at Sl. No. 8 may be allowed as 17.93 Kgs. as 1.99 Kgs./Kg. content in export item after taking 10 % recovery from scrap.
6. Quantity of import item at Sl. No. 9 may be allowed as 20.8 Kgs. as 3.25 Kgs./Kg. content in export item after taking 10 % recovery from scrap
7. Quantity of import item at Sl. No. 10 may be allowed as 13.5 Kgs. as 1.77 Kgs./Kg. content in export item after taking 10 % recovery from scrap

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/47/2017-TSW/185-A/R dated 20/06/2017

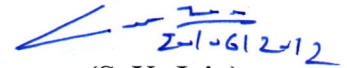
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/06/2017 - Case No. A/R-19 (M/s TEMA India Limited) (Advance Authorization No. 0310804703 dated 16.05.2016)

Firm may be asked to submit the following information:

1. There is no increase in weights of export items in spite of increase in net weight of 60 MT of tubes (import item at Sl. No. 1) and the same may be clarified.
2. As per material balancing giving net weights of imported and indigenous inputs in export items at Sl. No. 1 to 41 (Annexure-II), total weight of imported and indigenous inputs is less than the net empty weights of export items and the same may be clarified.

Norms committee may take a view

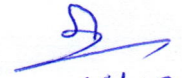
 20-6-2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/47/2017-TSW/19-A/R dated 20/06/2017


20/6/17



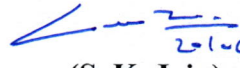
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 20/06/2017 - Case No. A/R-20 (M/s TEMA India Limited) (Advance Authorization No. 0310787039 dated 18.07.2014)

Firm may be asked to submit the following information:

1. There is no increase in weights of export items at Sl. No. 1 to 7 in spite of additional import of 76.425 MT of tubes (import items at Sl. No. 5 to 8) as per amendment Sheets No. 1 & 3 and the same may be clarified.
2. Reasons for decrease in weight of export item at Sl. No. 8 from 13.6 MT to 6.92 MT.
3. As per material balancing giving net weights of imported and indigenous inputs in export items at Sl. No. 1 to 8 (Annexure-II), total weight of imported and indigenous inputs is less than the net empty weights of export items and the same may be clarified.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/47/2017-TSW/20-A/R dated 20/06/2017


20/6/17

or suhan